

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 213 OF 2025

SANJEEV KUMAR AND ORS.

...Applicant(s)

VERSUS

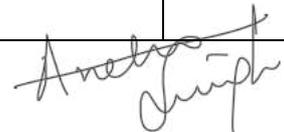
STATE OF PUNJAB AND ORS.

...Respondent(s)

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Date: 31.07.2025



ANCHIT SINGLA
COUNSEL FOR RESPONDENT
PUNJAB POLLUTION CONTROL BOARD

B-133, Sector 14, Noida, UP – 201301
Ph.: 9910926800
Email: anchitsingla.law@gmail.com

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**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
DELHI**

Original Application No. 213 of 2025

Sanjeev Kumar and Others

Applicant(s)

Versus

State of Punjab and Ors.

Respondent(s)

Reply by way of affidavit of Er. Gurkaran Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala in compliance of order dated 29.05.2025 on behalf of Punjab Pollution Control Board i.e respondent no.2.

I the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

- 1) That briefly submitted, this Hon'ble Tribunal has registered Original Application No. 213 of 2025 in exercise of its suo moto powers on the basis of letter petition forwarded by Sh. Sanjeev Kumar and Others. The applicant has alleged continuous burning of garbage at dump ground in Patiala and has requested for initiation of steps to scientifically manage and dispose of waste in compliance with environmental regulations.
- 2) That the deponent is presently working as Environmental Engineer in Punjab Pollution Control Board and is posted in Regional Office of the Board at Patiala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present reply by way of affidavit on behalf of respondent no.2 Punjab Pollution Control Board.
- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 29.05.2025 thereby constituting a Joint Committee

comprising of the officers authorized by the Member Secretary, Punjab Pollution Control Board and District Magistrate, Patiala. The Joint Committee was directed to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The Punjab Pollution Control Board was designated as the nodal agency for coordination and compliance.

This Hon'ble Tribunal was further pleased to implead the State of Punjab through Principal Secretary, Environment; Punjab Pollution Control Board through its Member Secretary; District Magistrate, Patiala and Commissioner, Municipal Corporation, Patiala as respondents in the case vide the said order dated 29.05.2025 with direction to file reply within two months.

- 4) That it is pertinent to mention here that a similar matter in Miscellaneous Application in disposal of cases no. 66 of 2025 in Original Application No. 434 of 2023 titled as Davinder Pal Singh v/s State of Punjab and Other is also pending before this Hon'ble Tribunal. After consideration of the compliance report dated 10.01.2025 filed by Commissioner, Municipal Corporation, Patiala, this Hon'ble Tribunal has issued notice for 04.08.2025 to the respondents by passing an order dated 26.05.2025.
- 5) That it is relevant to mention here that considering the facts of the case in OA No. 213 of 2025, this Hon'ble Tribunal was pleased to club the cases in OA no. 213 of 2025 and Miscellaneous Application in disposal of cases no. 66 of 2025 in Original Application No. 434 of 2023 vide order dated 29.05.2025.
- 6) That the present reply is being filed on behalf of respondent no.2 Punjab Pollution Control Board in compliance to order dated 29.05.2025. The reply may kindly be read in the following paragraphs.
- 7) That in compliance with the directions of the Hon'ble National Green Tribunal (NGT) in M.A no. 66 of 2025 in disposed of case of Original Application No. 434 of 2023 titled as Davinder Pal Singh Vs State of Punjab, Patiala, the Joint Committee comprising of following officers held a meeting on 25.06.2025 at

Patiala to deliberate upon action to be taken for compliance of orders dated 07.08.2023 of the Hon'ble NGT -

- Ms. Preeti Yadav, Deputy Commissioner, Patiala.
- Er. Harkiran Singh, Senior Executive Engineer, Municipal Corporation, Patiala
- Er. Jatinder Pal Singh, Executive Engineer, Municipal Corporation, Patiala
- Er. Gurkaran Singh, Environmental Engineer, PPCB, Regional Office, Patiala.

It was decided by the Deputy Commissioner, Patiala that MC, Patiala shall submit Action taken report and the Joint Committee shall make field visit at the dump site.

- 8) That in compliance to Hon'ble NGT orders dated 26.05.2025 in M.A no. 66 of 2025 in disposed of case of Original Application No. 434 of 2023 and order dated 29.05.2025 in OA No. 213 of 2025, the joint committee comprising of Ms. Preeti Yadav, Deputy Commissioner Patiala, Sh. Rajinder Chopra, Superintending Engineer, Sh. Jatinder Pal Singh, Executive Engineer & Sh. Navinder Singh, Medical Officer from MC Patiala; Sh. Gurkaran Singh, Environmental Engineer & Sh. Mohit Singla, Environmental Engineer, Regional Office, PPCB, Patiala visited the site on 08.07.2025.
- 9) That on 08.07.2025, the dumpsite of MC, Patiala was visited by the Joint Committee to verify the factual positions to look into the grievance of complainant. Accordingly, the complainant Sh. Sanjeev Kumar was also requested to visit the site alongwith the Joint Committee. During visit, the remediation of legacy waste was in progress and no burning of waste was observed. The complainant informed that no burning of legacy waste/ any waste was observed from past 2-3 months. He also informed the team that no issue of smell/odour is being faced by them at present.
- 10) That after inspection of the dump site and consideration of the matter, the Joint Committee has prepared and filed its report to the Member Secretary, Punjab Pollution Control Board vide its letter no. 2439 dated 23.07.2025 with the following recommendations:

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- a) Municipal Corporation, Patiala should utilize the full capacity of the available machinery to expedite the completion of the bio-remediation work at the earliest.
 - b) Municipal Corporation, Patiala shall Implement On-site Emergency Plan for its dump site addressing the following issues:
 - To cover potential risks / emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
 - To address the worst possible case scenarios preferably using appropriate risk assessment software's covering any or all of the potential emergency issues / scenarios cited above.
 - To cover likely affected geographical area including population, flora & fauna in an around the dumpsites.
 - To contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
 - c) Municipal Corporation, Patiala shall provide a permanent water hydrant pipeline system, which can be used to douse of the fire at any time in the year.
 - d) Municipal Corporation, Patiala shall ensure that fresh waste is not disposed at the dump site where bio remediation is being undertaken
 - e) Municipal Corporation, Patiala shall increase the plantation area / green belt especially towards Patiala Nadi.
 - f) Municipal Corporation, Patiala shall deposit the pending environment compensation in compliance to Hon'ble National Green Tribunal orders in O.A. No. 606 of 2022.
 - g) Municipal Corporation, Patiala shall comply with directions issued by CPCB u/s 5 of Environment (Protection) Act, 1986 and directions under Section 12 of Commission for Air Quality Management in NCR and Adjoining Area Act, 2021 for prevention and control of fire in Sanitary

Landfill Sites, Dumpsites and open Municipal Solid Waste/ Biomass burning in true letter and spirit.

- 11) That the Punjab Pollution Control Board was designated as Nodal Agency for coordination and compliance by this Hon'ble Tribunal vide order dated 29.05.2025 passed in OA No. 213 of 2025 and as such the Joint Committee report was filed by the Punjab Pollution Control Board before this Hon'ble Tribunal and a copy of the same is enclosed herewith as **Annexure R 2/A** for kind perusal of this Hon'ble Tribunal.
- 12) That it is relevant to mention here that the Punjab Pollution Control Board on the sidelines was also pursuing the matter with Municipal Corporation, Patiala for compliance of the provisions of the Solid Waste Management Rules, 2016.
- 13) That the Punjab Pollution Control Board in compliance to the orders dated 10.01.2020 passed by this Hon'ble Tribunal in OA No. 606 of 2018 (compliance of Solid Waste Management Rules, 2016) is imposing Environmental Compensation upon the Urban Local Bodies for violation of the Solid Waste Management Rules, 2016. In this regard, the Board has imposed Environmental Compensation amounting to Rs. 55.00 Lakh upon Municipal Corporation, Patiala for the period of violation from 01.07.2020 upto 31.12.2024. Out of the said Environmental Compensation, only Rs. 39.00 Lakh has been deposited by Municipal Corporation, Patiala.
- 14) That keeping in view the fact that Municipal Corporation, Patiala has not abided with the time lines for remediation of legacy based as per the judgment / order dated 07.08.2024 passed by this Hon'ble Tribunal in OA No. 434 of 2023 (Davinder Pal Singh v/s State of Punjab and Others), the respondent Punjab Pollution Control Board has issued notice u/s 5 of the Environment (Protection) Act, 1986 to the Commissioner, Municipal Corporation, Patiala for violation of the provisions of the Solid Waste Management Rules, 2016 vide letter no. 504 dated 25.04.2025 with an opportunity of hearing before the Chairman of the Board on 07.05.2025. A copy of letter no. 504 dated 25.04.2025 is enclosed as **Annexure R 2/B**.

- 15) That the hearing before the Chairman of the Board on 07.05.2025 was attended by Ms. Deepjot Kaur, PCS, Joint Commissioner, Municipal Corporation, Patiala. A written reply was given which was taken on record. The representative officer of Municipal Corporation, Patiala informed that MC, Patiala has permanently deployed a fire brigade vehicle to prevent accidental fires at the dump site. The Methane detectors installed earlier had become non-operational because of technical glitch in the wiring system. The same has been rectified and two Methane detectors installed at dump site have been made functional. She further informed that due to the large amount of garbage at the main garbage dump, fencing was difficult but they have made 8 CCTV cameras operational and apart from this 10 more CCTV shall be installed. The officer further informed that MC, Patiala has allotted the work of legacy waste remediation to a private firm - Sagar Motors for 143000 ton and the performance of the firm was slow therefore, a termination of work notice was issued to it and now the speed of the remediation at the dump site has been increased. The officer assured to ensure the compliance of the decisions of the hearing earlier given by the Board, NGT directions as well as no fire incident at dump site in any circumstance.
- 16) That after hearing the representative of the MC, Patiala, officers of the Board and considering the material aspects of the case, the Chairman of the Board has taken certain decisions, the relevant of which are reproduced below:
- a. Municipal Corporation, Patiala shall deposit the balance amount of Environmental Compensation amounting to Rs. 46.0 lacs imposed on it upto 31.12.2024 to the Board immediately.
 - b. Municipal Corporation, Patiala shall expedite the process for the bio-remediation of legacy waste and shall ensure that the bio-remediation of the legacy waste lying at the dump site be carried out without any further delay.
 - c. Municipal Corporation, Patiala shall immediately comply with the commitments given by it before the Hon'ble NGT in O.A

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no. 434 of 2023 titled as Davinder Pal Singh vs State of Punjab and submit compliance report of the same in the O/o Environmental Engineer, Regional Office, Patiala.

- d. Municipal Corporation, Patiala shall immediately submit bank guarantee amounting to Rs. 10 lacs as decided in the last personal hearing held on 14.02.2024 as an assurance to comply with the Solid Waste Management Rules, 2016.
- e. Municipal Corporation, Patiala shall ensure that no fire incident at the dump site as well as in the city be occurred in any circumstance.
- f. Municipal Corporation, Patiala shall immediately make its ETP operational for treatment of leachates being generated from the legacy dump site.
- g. The MC shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
- h. The MC may also develop the vermicomposting/composting to manage the biodegradable solid waste.
- i. MC will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
- j. A team of the Officers of the Board comprising Er. Parveen Saluja, Senior Environmental Engineer (HQ-3), Er. Gurkaran Singh, Environmental Engineer, Regional Office, Patiala, Er. Dharamvir Singh, AEE, Regional Office, Patiala shall visit the

dump site, verify the contentions made by the MC during the hearing, verify the compliance various commitments made by the MC in the Hon'ble NGT and other compliances w.r.t. Solid Waste Management Rules, 2016 within 15 days and submit its report with concrete recommendations.

k. Further action shall be taken after the receipt of the report from Regional Office, Patiala within 15 days.

17) That the proceedings of the hearing held on 07.05.2025 were conveyed to the Commissioner, Municipal Corporation, Patiala by the Board vide letter no. 912 dated 12.05.2025 and a copy of the same is enclosed as **Annexure R 2/C**.

18) That in compliance to the decisions taken during the hearing held on 07.05.2025 (as conveyed to MC, Patiala vide letter no. 912 dated 12.05.2025), the team of officers has visited the dump site of Municipal Corporation, Patiala on 20.06.2025 and 08.07.2025 and the report has been submitted to the Board vide letter no. 24576 dated 14.07.2025. The team of officers in its report submitted on 14.07.2025 has given certain recommendations which are reproduced herein below:

- i) Municipal Corporation, Patiala has partially complied with the 1, 2, 5, 7, 8 points of the personal hearing and whereas, has not complied with point No. 3, 4, 6, 9 of the decisions of the personal hearing held on 07.05.2025. As such, the Municipal Corporation, Patiala be directed to comply with the decision of the personal hearing held on 07.05.2025 in letter and spirit.
- ii) Environmental Compensation amounting to Rs 06 lacs be imposed on the Municipal Corporation, Patiala for the non-compliance of activities mentioned at Sr No. 11 of SWM Rules, 2016 for the period of 01.01.2025 to 30.06.2025.
- iii) Municipal Corporation, Patiala be directed to deposit the balance amount of Environmental Compensation

amounting to ~~R.73~~6 lacs Imposed on it up to 31.12.2024 to the Board, Immediately.

- iv) From the perusal of the analysis report of the ground water samples collected from the piezometers installed at dumpsite, It has been concluded that concentration of the various parameters except TDS and Iron are within the desirable limits as given in IS10500:2012 and whereas TDS and Iron are marginally above the desirable standards.
- v) As per the information provided by the Municipal Corporation, Patiala, a total of 5,000 MT of solid waste has been bio-remediated during the period from 20.06.2025 to 07.07.2025 resulting to an average of approximately 263 MT/day, which is significantly lower than the installed capacity of 1,000 MT/day. Therefore, the Municipal Corporation, Patiala be directed to utilize the full capacity of the available machinery to expedite the completion of the bio-remediation work at the earliest.
- vi) Municipal Corporation, Patiala be directed to submit an Action Plan for all its 60 wards, clearly indicating the timelines and responsibilities of the concerned officials for ensuring segregation of Municipal Solid Waste, along with the penalty mechanism to be imposed on citizens violating the Rules.
- vii) Municipal Corporation, Patiala be asked to comply with the following observations made by the team:
 - a) Permanent hydrant system should be re-installed at the dumpsite.
 - b) CCTV cameras to be connected with the Board's website.
 - c) Regulatory clearances be obtained from the Board.
 - d) Plantation to be increased at the dumpsite.
 - e) Boundary to be provided all around the dumpsite especially towards the Patiala Nadi to

avoid littering of ~~solid~~⁷¹⁴ waste into the Patiala Nadi.

- f) Increase the frequency of the Mock Drills.
- g) Impose fine on the bulk consumers not complying with the Solid Waste Management Rules, 2016.

19) That a copy of the report submitted by the team of officers vide letter no. 24576 dated 14.07.2025 to the Board is enclosed as **Annexure R 2/D**.

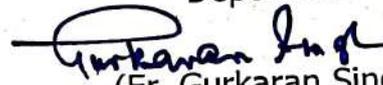
20) That the Board is in the process of granting fresh hearing to Municipal Corporation, Patiala so that the recommendations made by the Joint Committee as well as the team of the Officers of the Board shall be complied by the Municipal Corporation, Patiala.

21) That the deponent may kindly be allowed to place on record, the reply of the Punjab Pollution Control Board in compliance to order dated 29.05.2025.

Date: 29/7/2025

Place: Patiala (Punjab)

Deponent


(Er. Gurkaran Singh)
Environmental Engineer,
Regional Office, Patiala.
(On behalf of Punjab Pollution
Control Board)

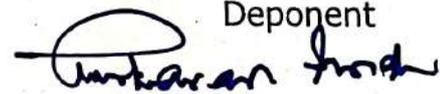
Verification:

Verified that the contents of Para No. 1 to 20 of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 19 is prayer. No part of the above reply is false and no material has been concealed therein.

Date: 29/7/2025

Place: Patiala (Punjab)

Deponent


(Er. Gurkaran Singh)
Environmental Engineer,
Regional Office, Patiala.
(On behalf of Punjab Pollution
Control Board)

FACTUAL/ACTION TAKEN REPORT BY JOINT COMMITTEE

(Constituted by the Hon'ble National Green Tribunal vide orders dated 29.05.2025 passed in O.A. no. 213 of 2025 titled as Sanjeev Kumar and Ors. V/s State of Punjab)

Reference: Orders dated 07.08.2024 passed by the Hon'ble NGT in O.A no. 434 of 2023; Orders dated 26.05.2025 passed in M.A no. 66 of 2025 (in OA No. 434 of 2023) and Orders dated 29.05.2025 passed in O.A no. 213 of 2025.

1. Background:

The complainant Sh. Sanjeev Kumar has filed a complaint in the Hon'ble National Green Tribunal (NGT), the relevant part of the petition letter enumerating grievances of the applicants is reproduced as follows: -

“Urgent Concern Regarding Continuous Burning of Garbage at Dump Ground in Patiala.

I am writing to bring to your urgent attention the grave environmental and public health issue arising due to the continuous burning of garbage at the dump ground in Patiala, Punjab. This dump ground is situated in close proximity to several residential colonies, where hundreds of families reside. The frequent burning of waste, including plastic and other hazardous materials, is generating toxic smoke that has become a serious threat to the health and well-being of the residents living nearby. Several elderly citizens, children, and patients with respiratory conditions are suffering from breathing difficulties, eye irritation, and other health-related problems due to prolonged exposure to the smoke. The situation worsens during the early morning and late evening hours, making it difficult for families to even stay indoors without being affected. Despite repeated complaints and requests to local authorities, no effective action has been taken to stop this hazardous practice. The inaction poses not only an environmental risk but also a clear violation of citizens' right to live in a clean and safe environment. I, therefore, humbly request the Hon'ble Tribunal to take immediate cognizance of this matter and direct the concerned authorities to:

- 1. Immediately stop the burning of garbage at the dump ground.*

2. *Initiate steps to scientifically manage and dispose of waste in compliance with environmental regulations.*
3. *Ensure regular monitoring and strict enforcement to prevent recurrence. I am attaching today's afternoon pictures along with this letter. As a citizen of Patiala, I kindly request you to intervene in this matter, as it will greatly contribute to protecting the health and environment of thousands of residents living in the vicinity.,”*

The Hon'ble Tribunal has taken cognizance of the said complaint and registered it as **O.A. No. 213/2025** in exercise of suo motu jurisdiction. The Hon'ble Tribunal vide its orders dated 29.05.2025 has constituted a Joint Committee comprising of officers duly authorized by Member Secretary, Punjab Pollution Control Board and District Magistrate, Patiala and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. Punjab Pollution Control Board will be the nodal agency for coordination and compliance.

It is also pertinent to mention here that in another similar case regarding burning of solid waste at dump site Patiala, the applicant-Davinder Pal Singh had earlier sent a letter petition to Hon'ble Tribunal, which was registered as **O.A. No. 434/2023**. The applicant raised the grievances that Municipal Corporation, Patiala is violating provisions of the Solid Waste Management Rule, 2016 and orders passed by this Tribunal whereby ban has been imposed on burning of Solid waste in open places and bulk waste burning in landfill sites. Moreover, regular fires at Municipal Corporation garbage dump site near Chotti Nadi have played havoc with lives of inhabitants of adjoining colonies and damaging environment.

The Hon'ble Tribunal had disposed of the application vide order dated 07.08.2024 by directing Commissioner, Municipal Corporation, Patiala to take steps as mentioned to complete the entire process by 31.12.2024 and submit a compliance report by 15.01.2025 with the Registrar General of this Tribunal who was given liberty to place the matter before the Bench if any further order was required.

Now, Hon'ble NGT after considering that further orders to be necessary, as ordered that the matter be listed by the Registry before the Bench and has registered the matter as Miscellaneous Application No. 66/2025 in disposed of Case no. **OA no. 434/2023 titled as Davinder Pal Singh V/s State of Punjab & Ors.** The Registry has issued notices to respondents no. 1 to 3 i.e., District Magistrate, Patiala and; Member Secretary, Punjab State Pollution Control Board and the Commissioner, Municipal Corporation, Patiala to appear their Counsel before the Tribunal on the next date of hearing fixed and filing their compliance reports with respect to compliance with the Solid Waste Management Rules 2016.

Both the cases are listed on 04.08.2025 for further consideration.

2. Directions issued by Hon'ble NGT for making compliance to Solid Waste Management Rules, 2016

- (i) **O.A. No. 606 of 2018 - "Compliance of Municipal Solid Waste Management Rules, 2016"** - The Hon'ble NGT vide order dated 10.01.2020 in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" issued directions, the relevant part of which is reproduced as under:

"a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance....."

b. *Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body."*

The said timelines for levy of environmental compensation was extended for a period of three months i.e. from 01.04.2020 to 01.07.2020 in view of COVID-19 pandemic by the Hon'ble Tribunal vide order dated 17.09.2020.

- (ii) **O.A. No. 286 of 2022 – In O.A. No. 286 of 2022 w.r.t. news item published in “The Indian Express” dated 20th April, 2022 titled “7 charred to death in fire near Ludhiana dump site”,** the Hon'ble Tribunal directed CPCB to collect information about garbage dump site from all States in respect of atleast Metro Cities and issue necessary directions/guidelines for preventing such fires and handling them effectively, if they take place, specifying serious consequences of delay in dealing with the issues in violation of binding rules.
- (iii) **O.A. No. 288 of 2022 – In O.A. No. 288 of 2022 regarding news item published in “The Times of India” dated 22th April titled “Delhi, another long-drawn effort to douse fire at Gazipur land fill”,** dump site has been considered isolated and vulnerable site, which require on-site and off-site fire and other disaster management plans.

3. Directions issued by Central Pollution Control Board

CPCB vide letter no. CP-99/143/2021-UPC-11-HO-CPCB-HO/1576 dated 26.05.2022 has issued directions u/s 5 of Environment (Protection) Act, 1986 for implementation of Solid Waste Management Rules, 2016 w.r.t. fire incidents at Municipal Solid Waste dump sites to the State Pollution Control Boards.

4. Action taken by PPCB:

- (i) In view of the directions of the Hon'ble National Green Tribunal in O.A. No. 606 of 2022, environment compensation amounting to Rs. 55 lacs (for a period from 01.07.2020 till 31.12.2024) has been imposed upon Municipal Corporation, Patiala for non-compliance of Solid Waste Management Rules, 2016 and legacy waste remediation, out of which Rs. 39.0 lacs has been deposited by the State Government on behalf Municipal Corporation, Patiala.
- (ii) The directions dated 26.05.2022 issued by CPCB were forwarded to the Department of Local Govt., Government of Punjab by PPCB letter no. 805 dated 19.07.2022 to ensure compliance of said directions. The said directions are reproduced as under: -
 1. The Department of Local Government shall provide updated information w.r.t directions dated 01.03.2021 issued by PPCB regarding bio-mining issued to it.
 2. The Department of Local Government to conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located in their jurisdiction addressing the following issues:
 - a) The onsite emergency plan to cover potential risks/emergencies due to fire, obnoxious flammable emissions, odour, vector borne diseases, rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.

- b) The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues/scenarios cited above.
- c) The on-site emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites.
- d) The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
- e) The Department of Local Government to prepare the on-site & off-site (or update off- site) emergency management plans preferably through an expert agency on the subject.

The Department of Local Government shall implement the following interim measures on priority till the time On-site/Off-site Emergency Plans are prepared and implemented:

- a) Disposal of Waste: Fresh waste not to be disposed at the dumpsite where bio- remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-Waste/Lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with. Adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site.
- b) Monitoring at dumpsites: Methane Gas Detectors (on downwind side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further, temperature at

windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35°C to 59°C. Treated leachate /water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite.

- c) Arrangements for fire Extinguishing: Arrangements for adequate storage of sand/ chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire Incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester.
- d) Health & Safety of Workers: Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues etc.
- e) Mock Drills & safety audits: Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.

A copy of the said directions was forwarded to all the Municipal Corporations/ Municipal Councils/ Nagar Panchayats of the State vide PPCB letter nos. 1340-1507 dated 14.09.2022, including Municipal Corporation, Patiala for compliance.

Copies of the letters of PPCB bearing nos. 805 dated 19.07.2022 and 1340-1507 dated 14.09.2022 are attached as **Annexure-'A'** & **Annexure-'B'** respectively.

5. Directions under Section 12 of Commission for Air Quality Management in NCR and Adjoining Area Act, 2021 for prevention and control of fire in Sanitary Landfill Sites. Dumpsites and open Municipal Solid Waste/ Biomass burning in Delhi-NCR-reg.

The Commission for Air Quality Management has issued Direction no. 91 under Section 12 of Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 for prevention and control of fire in Sanitary Landfill Sites. Dumpsites and open Municipal Solid Waste/ Biomass burning in Delhi-NCR. The direction include management of legacy waste at Sanitary Landfill Site and dump sites for prevention of fire incidents. It also includes direction for management of fresh generation of MSW- prevention of fire incidents through open burning of MSW/Biomass etc. A copy of the said directions was forwarded to all the Municipal Corporations/ Municipal Councils/Nagar Panchayats of the State through PPCB letter/e-mail dated 14.07.2025 including Municipal Corporation, Patiala for compliance and is attached as **Annexure-'C'**.

6. Action taken by PPCB w.r.t. complaint

The complaint regard burning of Solid waste at dump site Patiala was received telephonically in PPCB. On receiving the complaint, the solid waste dump site near Sanouri Adda adjoining to Patiala Nadi was visited by the officers of the Board on 11.04.2025 alongwith Sh. Harwinder Singh, Sanitary Inspector of Municipal Corporation, Patiala. During visit, it was observed as under: -

- a) Solid waste dumped at various pockets was found under fire at the dump site and a lot of emissions were found coming from the same thus creating air pollution.

- b) One number fire brigade at the site was trying to douse of the fire at dump site.
- c) Sanitary inspector, Municipal Corporation, Patiala was contacted on the site and he informed that the fire started due to short circuit from the high-tension electric wires, passing above the dump site. He further informed that they are trying of douse the fire for last two days, using fire brigades. However, due to high wind speed and methane generation, the fire could not be control completely.
- d) The Water hydrants earlier installed at the dump site were not in operation or under use.
- e) Methane Detectors earlier installed at dump site no longer existed.
- f) Municipal Corporation has not provided any fencing at boundaries at dump site, due to the reason mentioned earlier by the MCP that due to uneven land boundaries, it was very difficult to create fencing.
- g) CCTV, Cameras installed at the dump site were found not in operation and are in offline mode with Punjab Pollution Control Board Server.
- h) A lot of legacy waste was found dumped at the site and no Bio-remediation was being done for treatment of legacy solid waste. As per the data submitted by MC, Patiala in the last District Environment Committees meeting, 100% of legacy waste is remediated (1st phase) & in Phase 2 total about 143000 Ton legacy waste remediation is pending. Further, it has been intimated that 95% source segregation is being done but during visit, it was observed that lot of fresh mixed waste was stored at the dump site. The representative of the MC, Patiala informed that waste from outside Patiala city is also coming to the site.
- i) ETP earlier installed at dump site was found in abandoned condition.

Due to the above said violations, Municipal Corporation, Patiala was issued notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violating the Solid Waste Management Rules, 2016 vide Board's letter no. 504 dated 25/04/2025 alongwith the opportunity of personal hearing before the Chairman of the Board.

The personal hearing was held before the Chairman of the Board on 07.05.2025, wherein, the representative of the Joint Commissioner

MC, Patiala informed that MC, Patiala has permanently deployed a fire brigade vehicle to prevent accidental fires at the dump site. The Methane detectors installed earlier had become non-operational because of technical glitch in the wiring system. The same has been rectified and two Methane detectors installed at dump site have been made functional. She further informed that due to the large amount of garbage at the main garbage dump, fencing was difficult but they have made 8 CCTV cameras operational and apart from this 10 more CCTV shall be installed. MC, Patiala has allotted the work of legacy waste remediation to a private firm – Sagar Motors for 143000 ton and the performance of the firm was slow therefore, a termination of work notice was issued to it and now the speed of the remediation at the dump site has been increased. The representative of MC, assured to ensure the compliance of the decisions of the hearing earlier given by the Board, NGT directions as well as no fire incident at dump site in any circumstance.

After hearing the representative of the MC, Patiala, officers of the Board and considering the material aspects of the case, the Chairman of the Board decided as under: -

1. Municipal Corporation, Patiala shall deposit the balance amount of Environmental Compensation amounting to Rs. 46.0 lacs imposed on it upto 31.12.2024 to the Board immediately.
2. Municipal Corporation, Patiala shall expedite the process for the bio-remediation of legacy waste and shall ensure that the bio-remediation of the legacy waste lying at the dump site be carried out without any further delay.
3. Municipal Corporation, Patiala shall immediately comply with the commitments given by it before the Hon'ble NGT in O.A no. 434 of 2023 titled as Davinder Pal Singh vs State of Punjab and submit compliance report of the same in the O/o Environmental Engineer, Regional Office, Patiala.
4. Municipal Corporation, Patiala shall immediately submit bank guarantee amounting to Rs. 10 lacs as decided in the last personal hearing held on 14.02.2024 as an assurance to comply with the Solid Waste Management Rules, 2016.

5. Municipal Corporation, Patiala shall ensure that no fire incident at the dump site as well as in the city be occurred in any circumstance.
6. Municipal Corporation, Patiala shall immediately make its ETP operational for treatment of leachates being generated from the legacy dump site.
7. A team of the Officers of the Board comprising Er. Parveen Saluja, Senior Environmental Engineer (HQ-3), Er. Gurkaran Singh, Environmental Engineer, Regional Office, Patiala, Er. Dharamvir Singh, AEE, Regional Office, Patiala shall visit the dump site, verify the contentions made by the MC during the hearing, verify the compliance various commitments made by the MC in the Hon'ble NGT and other compliances w.r.t. Solid Waste Management Rules, 2016 within 15 days and submit its report with concrete recommendations.
8. Further action shall be taken after the receipt of the report from Regional Office, Patiala within 15 days.
9. The MC shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
10. The MC may also develop the vermin composting/composting, to manage the biodegradable solid waste.
11. MC will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.

The proceedings of the hearing were conveyed to the Municipal Corporation, Patiala vide Board's letter No. 912-914 dated 12.05.2025, a copy of which is attached as **Annexure-'D'**.

In compliance with the decisions of point no. 11 of the personal hearing, the dumpsite of the MC, Patiala was visited by the team of the officers of the Board on 20.06.2025 and 08.07.2025. The report of the PPCB officers alongwith recommendations has been sent to the higher authorities for taking necessary action in the matter.

7. Visit of the Joint Committee constituted by Hon'ble NGT:

In compliance with the directions of the Hon'ble National Green Tribunal (NGT) in M.A no. 66 of 2025 in disposed of case of Original Application No. 434 of 2023 titled as Davinder Pal Singh Vs State of Punjab, Patiala, the Joint Committee comprising of following officers held a meeting on 25.06.2025 at Patiala to deliberate upon actions to be taken for compliance of orders dated 07.08.2023 of the Hon'ble NGT -

- 1) Ms. Preeti Yadav, Deputy Commissioner, Patiala.
- 2) Er. Harkiran Singh, Senior Executive Engineer, Municipal Corporation, Patiala
- 3) Er. Jatinder Pal Singh, Executive Engineer, Municipal Corporation, Patiala
- 4) Er. Gurkaran Singh, Environmental Engineer, PPCB, Regional Office, Patiala.

It was decided by the Deputy Commissioner, Patiala that MC, Patiala shall submit Action taken report and the Joint Committee shall make field visit at the dump site.

Meanwhile, it came to the knowledge of the District Administration that Hon'ble NGT has taken up a similar matter in O.A. 213 of 2025 titled Sanjeev Kumar and Ors Vs State of Punjab & Ors and vide its orders dated 29.05.2025 has constituted a Joint Committee comprising of officers duly authorized by Member Secretary, Punjab Pollution Control Board and District Magistrate, Patiala and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. Punjab Pollution Control Board will be the nodal agency for coordination and compliance.

Accordingly, the committee comprising of Ms. Preeti Yadav, Deputy Commissioner Patiala, Sh. Rajinder Chopra, Superintending Engineer, Sh. Jatinder Pal Singh, Executive Engineer & Sh. Navinder Singh, Medical Officer from MC Patiala; Sh. Gurkaran Singh, Environmental

Engineer & Sh. Mohit Singla, Environmental Engineer, Regional Office, PPCB, Patiala alongwith the complainant, Sh. Sanjeev Kumar, visited the site on 08.07.2025.

During visit, it was observed as under:

1. No burning of solid waste was observed by the Joint Committee.
2. The Bio-remediation work was going on at dumpsite near Sanouri Adda adjoining to Badi Nadi. The machines namely Trommel machine, Pock Lane/ JCBs, Kee strack/warrior machine were in operation for remediation of legacy waste.
3. It was informed by MC officers that the work of remediation of legacy waste is being undertaken by M/s Sagar Motors, Latur, Maharashtra at dumpsite. The company representative and MC officials informed that the total solid waste shall be remediated within three months' time.
4. The Municipal Corporation has developed a green park at Site A (Reclaimed site) in an about 8 Kanal areas and few plantations around dumpsite.
5. MC officials informed approximately 1.43 Lacs MT legacy waste has been dumped at the site as on 08.07.2025. Fresh Municipal Solid Waste @187 TPD is also being dumped at the Dump Site.
6. As per the information provided by the Municipal Corporation, Patiala, about 260 MTD of solid waste is being bio-remediated which is significantly lower than the installed capacity of 1,000 MT/day.
7. 2 No. Methane Detectors installed at dumpsite were found operational and it was informed by the representatives that it gives a large beep sound as and when methane is detected.
8. 18 CCTV Cameras installed at the dumpsite were found installed at the dump site.
9. It was informed that permanent water hydrants system installed at the dumpsite to extinguish any fire on the dumpsite had been stolen. However, fire brigade was found stationed at the dumpsite.
10. ETP installed for treatment of leachate at dumpsite were found non-functional.

11. Proposed CBG plant has yet to be installed at Village Dudhar, Teh & Distt. Patiala.

12. It was informed by MC, Patiala that the following steps are being taken:

- Floating of new tenders or engaging alternate qualified agencies for collection, segregation and processing of waste
- Performance review and potential termination of the contract with M/s Sagar Motors, Latur, Maharashtra.
- Setting up of New Waste Processing Plant with atleast 200 TPD capacity for which land has been identified. About 2 acres land is being leased adjacent to dump site, to speed up the process of treatment of legacy waste.
- 5 New MRFs with 40-50 TPD capacity are being set up to reduce the fresh waste consumption from the dump site.
- Preparation of a Detailed Project Report (DPR) for setting up a Waste-to Energy Plant.
- Identification of new technology partners and agencies for handling dry and wet waste streams effectively.

13. As informed by the Municipal Corporation, Patiala, 02 fire drills were conducted during the month of July, 2025.

8. Written Statement of the Complainant Sh. Sanjeev Kumar in the matter of original application no. 213/2025 titled as Sanjeev Kumar Vs State of Punjab.

During visit, the complainant Sh. Sanjeev Kumar was also requested to visit the site alongwith the Joint Committee. The complainant informed that no burning of legacy waste/ any waste was observed from past 2-3 months. He also informed the team that no issue of smell/odour is

being faced by them at present. The written statement of the complainant Sh. Sanjeev Kumar is enclosed herewith as **Annexure-'E'**.

9. Recommendations:

Following measures shall be taken by Municipal Corporation, Patiala in a time bound manner for prevention of fires at its dump site and management of solid waste:

- a) Municipal Corporation, Patiala should utilize the full capacity of the available machinery to expedite the completion of the bio-remediation work at the earliest.
- b) Municipal Corporation, Patiala shall implement On-site Emergency Plan for its dump site addressing the following issues:
 - ✓ To cover potential risks / emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
 - ✓ To address the worst possible case scenarios preferably using appropriate risk assessment software's covering any or all of the potential emergency issues / scenarios cited above.
 - ✓ To cover likely affected geographical area including population, flora & fauna in an around the dumpsites.
 - ✓ To contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
- c) Municipal Corporation, Patiala shall provide a permanent water hydrant (Pipe line) system, which can be used to douse of the fire at any time in the year.
- d) Municipal Corporation, Patiala shall ensure that fresh waste is not disposed at the dump site where bio remediation is being undertaken
- e) Municipal Corporation, Patiala shall increase the plantation area / green belt especially towards Patiala Nadi.

- f) Municipal Corporation, Patiala shall deposit the pending environment compensation in compliance to Hon'ble National Green Tribunal orders in O.A. No. 606 of 2022.
- g) Municipal Corporation, Patiala shall comply with directions issued by CPCB u/s 5 of Environment (Protection) Act, 1986 and directions under Section 12 of Commission for Air Quality Management in NCR and Adjoining Area Act, 2021 for prevention and control of fire in Sanitary Landfill Sites, Dumpsites and open Municipal Solid Waste/ Biomass burning in true letter and spirit.



Ms. Preeti Yadav,
Deputy Commissioner,
Patiala



Er. Rajinder Chopra,
Superintending
Engineer, Municipal
Corporation, Patiala



Er. Jatinder Pal Singh,
Executive Engineer,
Municipal Corporation,
Patiala



Dr. Navinder Singh,
Medical Officer,
Municipal Corporation,
Patiala



Er. Gurkaran Singh,
Environmental
Engineer, PPCB,
Regional Office,
Patiala



Er. Mohit Singh,
Environmental
Engineer, PPCB,
Regional Office, Patiala

9 ANNEXURE R 2/B



Phone no. 0175-2301182

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਯਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ 25-4-25

REGISTERED

To

The Commissioner,
Municipal Corporation,
Patiala.

Subject: Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violating the Solid Waste Management Rules, 2016.

Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended time lines fixed by the Hon'ble National Green Tribunal have already been lapsed.

And whereas, in OA No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which are reproduced as under: -

"

a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

....."

And whereas, earlier a complaint was filed by one – Sh. Davinder Pal Singh in the Hon'ble NGT in the year 2013 bearing OA No. 434 of 2023 titled as Davinder Pal Singh vs. State of Punjab against burning of solid waste in open places and bulk waste burning in landfill site located near Badi Nadi, Patiala. Further, it was alleged that regular fires at Municipal Corporation garbage dump site near Badi Nadi is playing havoc with lives of inhabitants of adjoining colonies and damaging environment.

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And whereas, Municipal Corporation, Patiala was last given personal hearing before the Chairman of the Board on 14.02.2024 for violation of the provisions of the Solid Waste Management Rules, 2016, wherein it was decided as under: -

- 1) Municipal Corporation, Patiala shall deposit the balance amount of Environmental Compensation amounting to Rs. 31 Lakhs immediately without any further delay.
- 2) Municipal Corporation, Patiala shall submit interim report regarding risk assessment study and on-site and off-site emergency plan of dump site from Thapar Institute of Engineering and Technology (TIET), Patiala in the first week of March, 2024 in the O/o Environmental Engineer, Regional Office, Patiala. Environmental Engineer, Regional Office, Patiala shall personally review the progress in this regard on weekly basis and to send report accordingly.
- 3) Municipal Corporation, Patiala shall expedite the tendering process for the bioremediation of legacy waste and shall ensure that the bioremediation of the legacy waste lying at the dump site be carried out at the earliest. Further, Municipal Corporation, Patiala shall not dispose off any fresh waste at the dump site. Municipal solid waste of the city be handled as per provisions of the Solid Waste Management Rules, 2016.
- 4) Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala shall calculate the Environmental Compensation to be imposed on the Municipal Corporation, Patiala for non-compliance of the Solid Waste Management Rules, 2016 including non-bioremediation of legacy waste period 1/10/2023 to 31/1/2024 and send the same to the EPA Cell to issue orders in this regard.
- 5) Municipal Corporation, Patiala shall connect its CCTV cameras installed at dump site with the Board's server within 15-days. Asstt. Environmental Engineer (OS-WM), Head Office, Patiala shall monitor these CCTV cameras and in case any fire incident is observed, the concerned officer shall inform to the Environmental Engineer, Regional Office, Patiala immediately for taking action against the Municipal Corporation authorities.
- 6) Environmental Engineer, Regional Office, Patiala shall collect the groundwater sample from the piezometers installed by Municipal Corporation, Patiala and from the nearby vicinity (as reference sample) within 15-days.
- 7) Municipal Corporation, Patiala shall make its ETP operational, which is provided for treatment of leachates being generated from the legacy dump site by 28/2/2024 positively.
- 8) Municipal Corporation, Patiala shall obtain authorization under the Solid Waste Management Rules, 2016 by 28/2/2024.
- 9) Municipal Corporation, Patiala shall submit bank guarantee amounting to Rs. 10 Lakhs as an assurance to comply with the all the commitments given above as well as recommendations of the Joint Committee within given time frame immediately.
- 10) Municipal Corporation, Patiala shall involve its horticulture wing to provide plantation along the boundary of the dump site and ensure that 50% work be completed by 10/3/2024 and remaining by 10/4/2024.

And whereas, the proceedings of the personal hearing dated 14.02.2024 were conveyed to the MC, Patiala vide Board's letter no. 12477 dated 29.02.2024 for compliance.

And whereas, the Hon'ble NGT on 07.08.2024 has disposed off the OA No. 434 of 2023 titled as Davinder Pal Singh vs State of Punjab with directions to Municipal Corporation, Patiala for compliance of Solid Waste Management Rules, 2016. The relevant paras of the order dated 07.08.2024 of the Hon'ble NGT are reproduced below:

"Report of MCP showed that there was legacy waste of 279 lakhs MT where against 150 lakh Mt was remediated by M/s Ankansha Enterprises (Service Provider) engaged by MCP and for remediation of rest of legacy waste, tenders were floated. However, details of manner in which legacy waste was processed, reply could not be given. Time was granted to MCP to submit a detailed report covering all aspects vide Tribunal's order dated 16.07.2024.

Pursuant thereto, MCP has submitted its report/reply dated 31.07.2024, relevant extracts of reply reads as under:-

That the total daily waste generation of Patiala city is 219 Tonne per Day (as on 31/07/2024) (TPD) and the processing capacity of Municipal Corporation Patiala is 160 TPD. The bifurcation of processing of waste is in tabulated form is as below:

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Waste Category	Waste Generation (TPD)	Processed (TPD)	Waste sent to dump
Wet waste	133	109	24
Dry waste	86	51	35
Total	219	160	59

That the Municipal Corporation Patiala generates 133 TPD of wet waste out of which 109 TN wet waste is being processed in different manner.

That the Municipal Corporation Patiala generates 86 TPD of dry waste out of which 51 TPD of dry waste is being processed by Municipal Corporation Patiala in different manner.

That the Municipal Corporation Patiala has executed an agreement dated 16/01/2024 with IPCA (Indian Pollution Control Association) an NGO to setup a processing plant of 5 TPD for wet waste processing and 5 TPD for dry waste at Focal Point, MIZI7 Centre.

That the Municipal Corporation Patiala has executed an agreement dated 16/01/2024 with IPCA (Indian Pollution Control Association) an NGO for setting up recycling plant of Multiple Layer of Plastic (MLP) with the capacity of 8 TPD and this plant will be operational in the month of August

That the Municipal Corporation Patiala has executed an agreement with IPCA (Indian Pollution Control Association) an NGO to setup 40 Aero bins for processing of wet and thy waste with capacity of 400 ltr at 10 gated localities of the city.

That the Municipal Corporation Patiala has executed contract with M/s Hari Bhari Recyclable Pvt. Ltd. for door-to-door collection for a period of 10 years w.cf. from 9/10/2018. The work is under progress and the agency is collecting segregated wet & dry waste from the households and the agency is charging user charges from the households as fixed by the General House of the Corporation

That the Municipal Corporation Patiala is going to setup 100 TPD waste processing plant by the end of December 2024 with the help of Hari Bhari Recyclable Pvt. Ltd., the same agency responsible for door-to-door collection of Municipal Solid waste.

That the Municipal Corporation Patiala has floated tender for the setting up Compressed Bio-gas Plant of 100 TPD capacity at Village Dhudhad. The land has already been arranged and the plant will likely to be commissioned by the end of Dec 2026.

Commissioner, MCP present in Tribunal stated that tender process shall be completed very soon and legacy waste in all probability will be remediated by 31.12.2024. With regard to processing of daily generated solid waste, it is submitted that though presently there is a gap of processing of 59 TPD but steps have been taken for its processing by engaging another Service Provider and by 31.12.2024, it shall be ensured that daily generated solid waste also gets processed and disposal in a regular manner.

In view of above stand taken by Municipal Commissioner, MCP and also considering reply/report dated 31.07.2024, we find it appropriate to dispose of this O.A by directing Municipal Commissioner, MCP to take steps as stated before Tribunal to complete the entire process by 31.12.2024 and submit a compliance report by 15.01.2025 with the Registrar General of this Tribunal, who if finds necessary, shall place the matter before the Bench for further order."

Current Status: -

- I. The Regional Office, Patiala of the Board has received various telephonic complaints w.r.t open burning of solid waste at various locations / areas in Patiala city. The various locations / areas of Patiala city were visited by the officers of this office in the 1st week of April, 2025 and it was observed that solid waste is being collected and burnt in open at various locations.
- II. On receiving telephonic complaints, the solid waste dump site near Sanouri Adda adjoining to Badi Nadi was visited by the officers of the Board on 11.04.2025 and it was observed as under:
 - a) Solid waste dumped at various pockets was found under fire at the dump site and a lot of emissions were found coming from the same thus creating air pollution.
 - b) One number fire brigade at the site was trying to douse of the fire at dump site.
 - c) Sanitary inspector, Municipal Corporation, Patiala was contacted on the site and he informed that the fire started due to short circuit from the high-tension electric wires, passing above the dump site. He further informed that they are trying of douse the fire for last two days, using fire brigades. However, due to high wind speed and methane generation, the fire could not be control completely.

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- d) The Water hydrants earlier installed at the site were not in operation or under use.
 - e) Methane Detectors earlier installed at dump site no longer existed.
 - f) Municipal Corporation has not provided any fencing at boundaries at dump site, due to the reason mentioned earlier by the MCP that due to uneven land boundaries, it was very difficult to create fencing.
 - g) CCTV, Cameras installed at the dump site were found not in operation and are in offline mode with Punjab Pollution Control Board Server.
 - h) A lot of legacy waste was found dumped at the site and no Bio- remediation was being done for treatment of legacy solid waste. As per the data submitted by MC, Patiala in the last District Environment Committees meeting, 100% of legacy waste is remediated (1st phase) & in Phase 2 total about 143000 Ton legacy waste remediation is pending. Further, it has been intimated that 95% source segregation is being done but during visit, it was observed that lot of fresh mixed waste was stored at the dump site. The representative of the MC, Patiala informed that waste from outside Patiala city is also coming to the site.
 - i) ETP earlier installed at dump site was found in abandoned condition.
 - j) Municipal Corporation has not installed the proposed CBG plant at Vill. Dudhar, Teh & Distt. Patiala.
- III. Municipal Corporation Patiala has executed an agreement dated 16/01/2024 with IPCA (Indian Pollution Control Association) for setting up recycling plant of Multiple Layer of Plastic (MLP) with the capacity of 8 TPD.
- a) IPCA is engaged for the manufacturing of Recycled Plastic Board @ 10 MT/Day by using Rigid Plastic @ 1, Flexible Plastic @ 2 MT/Day, Multi Layered Plastic @ 7 MT/Day as raw material and was granted consent to operate under the Water (Prevention & Control of Pollution) Act, vide no. CTOW/Varied/PTA/2024/26938518 dated 18/10/2024 and under the Air (Prevention and Control of Pollution) Act, 1981 vide no. CTOA/Varied/PTA/2024/26937734 dated 18/10/2024, both having validity upto 30/09/2028.
 - b) MC, Patiala was earlier visited by the officers of the Board and it was observed that the industry was found using maximum quantity of fresh cuttings of multi-layer plastic with mixing of 5 to 10 % waste multi-layer plastic obtained through local scavengers.
 - c) Manufacturing capacity of the IPCA unit was approximately 4.0 TPD, which is significantly below the proposed capacity of 10.0 TPD. As per record of IPCA for purchase of raw material for the period 01.04.2024 to 30.01.2025, the industry has purchased 253.4 Ton of MLP waste and 221.2 Ton of Flexible waste. However, no rigid plastic is purchased as per record.
 - d) IPCA has submitted purchase bills for which reflects purchase of waste plastic bails from different Municipal Corporation/ Committees @15.2 Ton i.e. 1.59 Ton of MLP plastic waste from MC SAS Nagar, 3.5 Ton of plastic waste with no defined category waste from MC Ropar, 1.59 Ton of plastic waste with no defined category waste from MC Zirakpur & 4.96 Ton of MPL plastic waste from MC Shanewal, 3.5 Ton of MPL plastic waste from MC Zirakpur, for the period 13.12.2024 to 28.01.2025.

And whereas, no MLP has been received from MC Patiala. This implies that MC, Patiala is not sending the dry segregated waste to IPCA.

And whereas, Municipal Corporation, Patiala has not abided with the timelines as per the judgment/orders dated 07.08.2024 in OA No. 434 of 2023 titled as Davinder Pal Singh vs State of Punjab for remediation of its legacy waste, wherein it was directed to ensure that daily generated solid waste also gets processed and disposal in a regular manner by 31.12.2024.

And whereas, Municipal Corporation, Patiala is violating the orders of Hon'ble Tribunal and with the decisions of the personal hearing given on 14.02.2024 as well as the provisions of the Solid Waste Management Rules, 2016.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 5 of the Environment (Protection) Act, 1986 to MC, Patiala for violation of the provisions of the Solid Waste Management Rules, 2016, after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon its u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of the Solid Waste Management Rules, 2016, proposes to issue the following directions: -

- i. That legal action shall be initiated against the Municipal Corporation, Patiala and their responsible officers/officials for violating the provisions of the Solid Waste Management Rules, 2016.
- ii. That Environment Compensation shall be imposed on the Municipal Council, Patiala for damaging the environment.

As such, you are, hereby, afforded an opportunity to appear in person before the Chairman of the Board in his office at Vatavaran Bhawan, Head Office Nabha Road, Patiala on 07.05.2025 at 11:00 AM to explain your failure to comply with provisions of the Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act, 1986, failing which, it will be presumed that MC, Patiala has nothing to say in the matter and further actions under the provisions of the said Act as proposed above, will be taken against MC, Patiala without any further notice/ opportunity.


 25/04/2025
 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

Dated 25-4-25

Endst. no. 505

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and necessary action. It is requested to get the copy of the notice delivered to the authority through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing.


 25/04/2025
 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



LIFE
Lifestyle for
Environment

Phone no. 0175-2301182

ਨੰਬਰ _____

e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ _____

REGISTERED

To

The Commissioner,
Municipal Corporation,
Patiala.

Subject: Proceedings of the personal hearing given before the Chairman of the Board on 07.05.2025 w.r.t notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violating the Solid Waste Management Rules, 2016 - The Commissioner, Municipal Corporation, Patiala.

The Following were present: -

On behalf of Punjab Pollution Control Board

1. Er. G.S Majithia, Member Secretary
2. Er. Lavneet Kumar, Chief Environmental Engineer (P)
3. Er. Gursharan Dass Garg, Senior Environmental Engineer (ZP-I)
4. Er. Parveen Saluja, Senior Environmental Engineer (EPA)
5. Er. Navtesh Singla, Environmental Engineer (ZP-1)

On behalf of MC, Patiala.

Ms. Deep Kaur Jot, PCS (Joint Commissioner)

At the outset, Environmental Engineer, (ZP-1) brought out that: -

Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended time lines fixed by the Hon'ble National Green Tribunal have already been lapsed.

And whereas, in OA No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" heard before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which are reproduced as under: -

" a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5

lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

.....”
 Earlier another complaint was filed by one – Sh. Davinder Pal Singh in the Hon’ble NGT bearing OA No. 434 of 2023 titled as Davinder Pal Singh vs. State of Punjab against burning of solid waste in open places and bulk waste burning in landfill site located near Badi Nadi, Patiala. Further, it was alleged that regular fires at Municipal Corporation garbage dump site near Badi Nadi is playing havoc with lives of inhabitants of adjoining colonies and damaging environment.

Municipal Corporation, Patiala was last given personal hearing before the Chairman of the Board on 14.02.2024 for violation of the provisions of the Solid Waste Management Rules, 2016, wherein it was decided as under: -

- 1) Municipal Corporation, Patiala shall deposit the balance amount of Environmental Compensation amounting to Rs. 31 Lakhs immediately without any further delay.
- 2) Municipal Corporation, Patiala shall submit interim report regarding risk assessment study and on-site and off-site emergency plan of dump site from Thapar Institute of Engineering and Technology (TIET), Patiala in the first week of March, 2024 in the O/o Environmental Engineer, Regional Office, Patiala. Environmental Engineer, Regional Office, Patiala shall personally review the progress in this regard on weekly basis and to send report accordingly.
- 3) Municipal Corporation, Patiala shall expedite the tendering process for the bioremediation of legacy waste and shall ensure that the bioremediation of the legacy waste lying at the dump site be carried out at the earliest. Further, Municipal Corporation, Patiala shall not dispose off any fresh waste at the dump site. Municipal solid waste of the city is handled as per provisions of the Solid Waste Management Rules, 2016.
- 4) Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala shall calculate the Environmental Compensation to be imposed on the Municipal Corporation, Patiala for non-compliance of the Solid Waste Management Rules, 2016 including non-bioremediation of legacy waste period 1/10/2023 to 31/1/2024 and send the same to the EPA Cell to issue orders in this regard.
- 5) Municipal Corporation, Patiala shall connect its CCTV cameras installed at dump site with the Board's server within 15-days. Asstt. Environmental Engineer (OS-WM), Head Office, Patiala shall monitor these CCTV cameras and in case any fire incident is observed, the concerned officer shall inform to the Environmental Engineer, Regional Office, Patiala immediately for taking action against the Municipal Corporation authorities.
- 6) Environmental Engineer, Regional Office, Patiala shall collect the groundwater sample from the piezometers installed by Municipal Corporation, Patiala and from the nearby vicinity (as reference sample) within 15-days.
- 7) Municipal Corporation, Patiala shall make its ETP operational, which is provided for treatment of leachates being generated from the legacy dump site by 28/2/2024 positively.
- 8) Municipal Corporation, Patiala shall obtain authorization under the Solid Waste Management Rules, 2016 by 28/2/2024.
- 9) Municipal Corporation, Patiala shall submit bank guarantee amounting to Rs. 10 Lakhs as an assurance to comply with the all the commitments given above as well as recommendations of the Joint Committee within given time frame immediately.
- 10) Municipal Corporation, Patiala shall involve its horticulture wing to provide plantation along the boundary of the dump site and ensure that 50% work be completed by 10/3/2024 and remaining by 10/4/2024.

The proceedings of the personal hearing dated 14.02.2024 were conveyed to the MC, Patiala vide Board's letter no. 12477 dated 29.02.2024 for compliance.

The Hon’ble NGT on 07.08.2024 has disposed off the OA No. 434 of 2023 titled as Davinder Pal Singh vs State of Punjab with directions to Municipal Corporation, Patiala for compliance of Solid Waste Management Rules, 2016. The relevant paras of the order dated 07.08.2024 of the Hon’ble NGT are reproduced below:

"Report of MCP showed that there was legacy waste of 279 lakhs MT where against 150 lakh Mt was remediated by M/s Ankansha Enterprises (Service Provider) engaged by MCP and for remediation of rest of legacy waste, tenders were floated. However, details of manner in which legacy waste was processed, reply could not be given. Time was granted to MCP to submit a detailed report covering all aspects vide Tribunal's order dated 16.07.2024.

Pursuant thereto, MCP has submitted its report/reply dated 31.07.2024, relevant extracts of reply reads as under:-

That the total daily waste generation of Patiala city is 219 Tonne per Day (as on 31/07/2024) (TPD) and the processing capacity of Municipal Corporation Patiala is 160 TPD. The bifurcation of processing of waste is in tabulated form is as below:

Waste Category	Waste Generation (TPD)	Processed (TPD)	Waste sent to dump
Wet waste	133	109	24
Dry waste	86	51	35
Total	219	160	59

That the Municipal Corporation Patiala generates 133 TPD of wet waste out of which 109 TN wet waste is being processed in different manner.

That the Municipal Corporation Patiala generates 86 TPD of dry waste out of which 51 TPD of dry waste is being processed by Municipal Corporation Patiala in different manner.

That the Municipal Corporation Patiala has executed an agreement dated 16/01/2024 with IPCA (Indian Pollution Control Association) an NGO to setup a processing plant of 5 TPD for wet waste processing and 5 TPD for dry waste at Focal Point, MIZI7 Centre.

That the Municipal Corporation Patiala has executed an agreement dated 16/01/2024 with IPCA (Indian Pollution Control Association) an NGO for setting up recycling plant of Multiple Layer of Plastic (MLP) with the capacity of 8 TPD and this plant will be operational in the month of August

That the Municipal Corporation Patiala has executed an agreement with IPCA (Indian Pollution Control Association) an NGO to setup 40 Aero bins for processing of wet and thy waste with capacity of 400 ltr at 10 gated localities of the city.

That the Municipal Corporation Patiala has executed contract with M/s Hari Bhari Recyclable Pvt. Ltd. for door-to-door collection for a period of 10 years w.cf. from 9/10/2018. The work is under progress and the agency is collecting segregated wet & dry waste from the households and the agency is charging user charges from the households as fixed by the General House of the Corporation

That the Municipal Corporation Patiala is going to setup 100 TPD waste processing plant by the end of December 2024 with the help of Hari Bhari Recyclable Pvt. Ltd., the same agency responsible for door-to-door collection of Municipal Solid waste.

That the Municipal Corporation Patiala has floated tender for the setting up Compressed Bio-gas Plant of 100 TPD capacity at Village Dhudhad. The land has already been arranged and the plant will likely to be commissioned by the end of Dec 2026.

Commissioner, MCP present in Tribunal stated that tender process shall be completed very soon and legacy waste in all probability will be remediated by 31.12.2024. With regard to processing of daily generated solid waste, it is submitted that though presently there is a gap of processing of 59 TPD but steps have been taken for its processing by engaging another Service Provider and by 31.12.2024, it shall be ensured that daily generated solid waste also gets processed and disposal in a regular manner.

In view of above stand taken by Municipal Commissioner, MCP and also considering reply/report dated 31.07.2024, we find it appropriate to dispose of this O.A by directing Municipal Commissioner, MCP to take steps as stated before Tribunal to complete the entire process by 31.12.2024 and submit a compliance report by 15.01.2025 with the Registrar General of this Tribunal, who if finds necessary, shall place the matter before the Bench for further order."

Current Status: -

- I. The Regional Office, Patiala of the Board has received various telephonic complaints w.r.t open burning of solid waste at various locations / areas in Patiala city. The various locations / areas of Patiala city were visited by the officers of this office in the 1st week of April, 2025 and it was observed that solid waste is being collected and burnt in open at various locations.
- II. On receiving telephonic complaints, the solid waste dump site near Sanouri Adda adjoining to Badi Nadi was visited by the officers of the Board on 11.04.2025 and it was observed as under:



- 99
- a) Solid waste dumped at various pockets was found under fire at the dump site and a lot of emissions were found coming from the same thus creating air pollution.
 - b) One number fire brigade at the site was trying to douse of the fire at dump site.
 - c) Sanitary inspector, Municipal Corporation, Patiala was contacted on the site and he informed that the fire started due to short circuit from the high-tension electric wires, passing above the dump site. He further informed that they are trying of douse the fire for last two days, using fire brigades. However, due to high wind speed and methane generation, the fire could not be control completely.
 - d) The Water hydrants earlier installed at the dump site were not in operation or under use.
 - e) Methane Detectors earlier installed at dump site no longer existed.
 - f) Municipal Corporation has not provided any fencing at boundaries at dump site, due to the reason mentioned earlier by the MCP that due to uneven land boundaries, it was very difficult to create fencing.
 - g) CCTV, Cameras installed at the dump site were found not in operation and are in offline mode with Punjab Pollution Control Board Server.
 - h) A lot of legacy waste was found dumped at the site and no Bio- remediation was being done for treatment of legacy solid waste. As per the data submitted by MC, Patiala in the last District Environment Committees meeting, 100% of legacy waste is remediated (1st phase) & in Phase 2 total about 143000 Ton legacy waste remediation is pending. Further, it has been intimated that 95% source segregation is being done but during visit, it was observed that lot of fresh mixed waste was stored at the dump site. The representative of the MC, Patiala informed that waste from outside Patiala city is also coming to the site.
 - i) ETP earlier installed at dump site was found in abandoned condition.
 - j) Municipal Corporation has not installed the proposed CBG plant at Vill. Dudhar, Teh & Distt. Patiala.
- III. Municipal Corporation Patiala has executed an agreement dated 16/01/2024 with IPCA (Indian Pollution Control Association) for setting up recycling plant of Multiple Layer of Plastic (MLP) with the capacity of 8 TPD.
- a) IPCA is engaged for the manufacturing of Recycled Plastic Board @ 10 MT/Day by using Rigid Plastic @ 1, Flexible Plastic @ 2 MT/Day, Multi Layered Plastic @ 7 MT/Day as raw material and was granted consent to operate under the Water (Prevention & Control of Pollution) Act, vide no. CTOW/Varied/PTA/2024/26938518 dated 18/10/2024 and under the Air (Prevention and Control of Pollution) Act, 1981 vide no. CTOA/Varied/PTA/2024/26937734 dated 18/10/2024, both having validity upto 30/09/2028.
 - b) MC, Patiala was earlier visited by the officers of the Board and it was observed that the industry was found using maximum quantity of fresh cuttings of multi-layer plastic with mixing of 5 to 10 % waste multi-layer plastic obtained through local scavengers.
 - c) Manufacturing capacity of the IPCA unit was approximately 4.0 TPD, which is significantly below the proposed capacity of 10.0 TPD. As per record of IPCA for purchase of raw material for the period 01.04.2024 to 30.01.2025, the industry has purchased 253.4 Ton of MLP waste and 221.2 Ton of Flexible waste. However, no rigid plastic is purchased as per record.
 - d) IPCA has submitted purchase bills for which reflects purchase of waste plastic bails from different Municipal Corporation/ Committees @15.2 Ton i.e. 1.59 Ton of MLP plastic waste from MC SAS Nagar, 3.5 Ton of plastic waste with no defined category waste from MC Ropar, 1.59 Ton of plastic waste with no defined category waste from MC Zirakpur & 4.96 Ton of MPL plastic waste from MC Shanewal, 3.5 Ton of MPL plastic waste from MC Zirakpur, for the period 13.12.2024 to 28.01.2025.

No MLP has been received from MC Patiala. This implies that MC, Patiala is not sending the dry segregated waste to IPCA.

Municipal Corporation, Patiala has not abided with the timelines as per the judgment/orders dated 07.08.2024 in OA No. 434 of 2023 titled as Davinder Pal Singh vs State of Punjab for remediation of its legacy waste, wherein it was directed to ensure that daily generated solid waste also gets processed and disposal in a regular manner by 31.12.2024.

Besides of fire incident at main Municipal dump site of MC Patiala, there are around 11 different locations where Regional Office has found burning of Municipal Solid Waste i.e. near Polytechnic College, Kuber Hospital, Atma Ram Sohal Lal ground etc.

Municipal Corporation, Patiala is violating the orders of Hon'ble Tribunal and with the decisions of the personal hearing given on 14.02.2024 as well as the provisions of the Solid Waste Management Rules, 2016.

The matter has been considered by the Competent Authority and it has been decided to issue notice u/s 5 of the Environment (Protection) Act, 1986 to MC, Patiala for violation of the provisions of the Solid Waste Management Rules, 2016, after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon its u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of the Solid Waste Management Rules, 2016, proposes to issue the certain directions including imposition of Environment Compensation on the Municipal Corporation, Patiala for damaging the environment.

As such, notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violating the Solid Waste Management Rules, 2016 issued to the MC, Patiala vide Board's letter no. 504 dated 25/04/2025 alongwith an opportunity to appear in person before the Chairman of the Board in his office at Vatavaran Bhawan, Head Office Nabha Road, Patiala on 07.05.2025 at 11:00 AM.

Thereafter, the Senior Environmental Engineer (EPA) informed that the Environmental Compensation of Rs. 55.0 lacs had already been imposed on the MC, Patiala for the period of 01/07/2020 upto 31.12.2024 out of which only Rs. 9.0 lacs has been deposited by the MC, Patiala so far.

The representative of the MC, Patiala attended the hearing and submitted a written reply which was taken on record. She informed that MC, Patiala has permanently deployed a fire brigade vehicle to prevent accidental fires at the dump site. The Methane detectors installed earlier had become non-operational because of technical glitch in the wiring system. The same has been rectified and two Methane detectors installed at dump site have been made functional. She further informed that due to the large amount of garbage at the main garbage dump, fencing was difficult but they have made 8 CCTV cameras operational and apart from this 10 more CCTV shall be installed. She informed that MC, Patiala has allotted the work of legacy waste remediation to a private firm – Sagar Motors for 143000 ton and the performance of the firm was slow therefore, a termination of work notice was issued to it and now the speed of the remediation at the dump site has been increased. She assured to ensure the compliance of the decisions of the hearing earlier given by the Board, NGT directions as well as no fire incident at dump site in any circumstance.

During the hearing it was observed that Regional Office has sent its report of the compliances w.r.t the decisions taken by the Competent Authority during the personal hearing of MC, Patiala of 14.02.2024 after the lapse of more than one year and even only after the incident of fire happened at dump site and no efforts were made for making the compliance of the directions issued to the MC, Patiala by persuasion of the matter with the concerned officers of the MC, Patiala. Further, Regional Office has neither sent the details of the ground water samples from the piezometers as decided in the personal hearing nor given the details w.r.t bank guarantee to be deposited by the MC, Patiala.

After hearing the representative of the MC, Patiala, officers of the Board and considering the material aspects of the case, the Chairman of the Board decided as under: -

1. Municipal Corporation, Patiala shall deposit the balance amount of Environmental Compensation amounting to Rs. 46.0 lacs imposed on it upto 31.12.2024 to the Board immediately.
2. Municipal Corporation, Patiala shall expedite the process for the bio-remediation of legacy waste and shall ensure that the bio-remediation of the legacy waste lying at the dump site be carried out without any further delay.
3. Municipal Corporation, Patiala shall immediately comply with the commitments given by it before the Hon'ble NGT in O.A no. 434 of 2023 titled as Davinder Pal Singh vs State of Punjab and submit compliance report of the same in the O/o Environmental Engineer, Regional Office, Patiala.
4. Municipal Corporation, Patiala shall immediately submit bank guarantee amounting to Rs. 10 lacs as decided in the last personal hearing held on 14.02.2024 as an assurance to comply with the Solid Waste Management Rules, 2016.
5. Municipal Corporation, Patiala shall ensure that no fire incident at the dump site as well as in the city be occurred in any circumstance.
6. Municipal Corporation, Patiala shall immediately make its ETP operational for treatment of leachates being generated from the legacy dump site.

- 7. The MC shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
- 8. The MC may also develop the vermicomposting/composting to manage the biodegradable solid waste.
- 9. MC will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
- 10. A show cause notice shall be issued to the concerned Environmental Engineer, Regional Office, Patiala for not checking the compliance status of the decisions of the personal hearing given to the MC, Patiala on 14.02.2024 in time bound manner and send its report after more than one year i.e. only after the reported fire incident at site.
- 11. A team of the Officers of the Board comprising Er. Parveen Saluja, Senior Environmental Engineer (HQ-3), Er. Gurkaran Singh, Environmental Engineer, Regional Office, Patiala, Er. Dharamvir Singh, AEE, Regional Office, Patiala shall visit the dump site, verify the contentions made by the MC during the hearing, verify the compliance various commitments made by the MC in the Hon'ble NGT and other compliances w.r.t. Solid Waste Management Rules, 2016 within 15 days and submit its report with concrete recommendations.
- 12. Further action shall be taken after the receipt of the report from Regional Office, Patiala within 15 days.

A

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

Endst. no. 913

A copy of the above is forwarded to the Senior Environmental Engineer (HQ-3), Punjab Pollution Control Board, Head Office, Patiala for information and compliance.

[Signature]
 Environmental Engineer (ZP-1)
 for & on behalf of the
 Punjab Pollution Control Board
 Dated 12/5/25

Endst. no. _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and compliance.

[Signature]
 Environmental Engineer (ZP-1)
 for & on behalf of the
 Punjab Pollution Control Board
 Dated _____

Pl. Chart out plan for the visit with RO, Patiala as per 'A' *[Signature]*
 ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ
 ਵਾਤਾਵਰਣ ਇੰਜੀ. 1/2/3/ਸੀ.ਸਹਾ,
 ਹੈਡ ਕੁਆਟਰ-3, ਪਟਿਆਲਾ
 ਖੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
 ਈ. ਪੀ. ਏ., ਪਟਿਆਲਾ
 ਫਾਇਰੀ ਨੰ: 356.....
 ਮਿਤੀ 13/5/25

[Signature]
 Environmental Engineer (ZP-1)
 for & on behalf of the
 Punjab Pollution Control Board

**VISIT REPORT OF DUMP SITE OF
MUNICIPAL CORPORATION, PATIALA
on 20.06.2025 & 08.07.2025**



PUNJAB POLLUTION CONTROL BOARD

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Visit Report

Subject: Visit to Dump Site of Municipal Corporation, Patiala

1.0 General information

- i) Name : Municipal Corporation, Patiala
- ii) Date of visit : 20.06.2025 and 08.07.2025
- iii) Dump site operational since : More than 40-45 years old
- iv) Area and location of the Dump Site (in acres/hectares) : Sanour Road, Patiala
8 Acres, comprising two sites, Site-A and Site-B. Site-A, covering approximately 2 acres, has been reclaimed, whereas Site-B, spanning around 6 acres, is currently undergoing bio-remediation.
- v) Ownership status of the land. : Municipal Corporation, Patiala
- vi) Approximate age and quantity of legacy waste dumped (in tonnes). : 40-45 years and 1.43 Lacs MT
- vii) Last date of dumping of fresh waste, if any. : About 187 TPD Fresh waste is being dumped at dump site

2.0 Visiting Team

Dump Site of Municipal Corporation, Patiala was visited on 20.06.2025 and again re-visited on 08.07.2025 by the team of the following officers of the Board:

- i) Sh. Parveen Saluja : Senior Environmental Engineer, HQ-3, Head Office, Patiala
- ii) Sh. Gurkaran Singh : Environmental Engineer, Regional Office, Patiala
- iii) Sh. Dharamvir Singh : Assistant Environmental Engineer, Regional Office, Patiala

3.0 Persons contacted at dump site

- i) Er. Rajinder Arora : Senior Environmental Engineer
- ii) Er. Jatinderpal Singh : Executive Engineer, Municipal Corporation, Patiala
- iii) Er. Hardeep Singh : SDO, Municipal Corporation, Patiala
- iv) Sh. Harwinder Singh : Sanitary Inspector, Municipal Corporation, Patiala

4.0 Status of the Regulatory Clearances

- i) Consent to Operate under the provisions of Water Act, 1974 and Air Act, 1981 : Not Obtained
- ii) Authorization under Solid Waste Management Rules, 2016 : Not Obtained

5.0 Background:

5.1 Decisions of the personal hearing held on 07.05.2025

Earlier, Municipal Corporation, Patiala was issued show cause notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violating the Solid Waste Management Rules, 2016 vide Board's letter No. 504 dated 25.04.2025 along with opportunity of personal hearing before the Chairman of the Board on 07.05.2025. After hearing the representative of the MC, Patiala, officers of the Board and considering the material aspects of the case, the Chairman of the Board among other decisions decided as under: -

- 1) Municipal Corporation, Patiala shall deposit the balance amount of Environmental Compensation amounting to Rs. 46.0 lacs

imposed on it up to 31.12.2024 to the Board immediately.

- 2) Municipal Corporation, Patiala shall expedite the process for the bio remediation of legacy waste and shall ensure that the bio-remediation of the legacy waste lying at the dumpsite be carried out without any further delay.
- 3) Municipal Corporation, Patiala shall immediately comply with the commitments given by it before the Hon'ble NGT in O.A No. 434 of 2023 titled as Davinder Pal Singh vs State of Punjab and submit compliance report of the same in the O/o Environmental Engineer, Regional Office,
- 4) Municipal Corporation, Patiala shall immediately submit bank guarantee amounting to Rs. 10 lacs as decided in the last personal hearing held on 14.02.2024 as an assurance to comply with the Solid Waste Management Rules, 2016.
- 5) Municipal Corporation, Patiala shall ensure that no fire incident at the dumpsite as well as in the city be occurred in any circumstance.
- 6) Municipal Corporation, Patiala shall immediately make its ETP operational for treatment of leachates being generated from the legacy dumpsite.
- 7) The MC shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
- 8) The MC may also develop the vermi composting/composting to manage the biodegradable solid waste.
- 9) MC will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
- 10) A team of the Officers of the Board comprising Er. Parveen Saluja, Senior Environmental Engineer (HQ-3), Er. Gurkaran Singh, Environmental Engineer, Regional Office, Patiala, Er. Dharamvir Singh, AEE, Regional Office, Patiala shall visit the dumpsite, verify the contentions made by the MC during the hearing, verify the compliance various commitments made by the MC in the Hon'ble NGT and other compliances w.r.t. Solid



Waste Management Rules, 2016 within 15 days and submit its report with concrete recommendations.

- 11) Further action shall be taken after the receipt of the report from Regional Office, Patiala within 15 days.

The proceedings of the hearing were conveyed to the Municipal Corporation, Patiala vide Board's letter No. 912-914 dated 12.05.2025.

5.2 Compliance of the decisions of the personal hearing dated 07.05.2025

In compliance with the decisions of point no. 11 of the personal hearing, the dumpsite of the MC, Patiala was visited by the team of the officers of the Board on 20.06.2025 and re-visited on 08.07.2025. The officials of the MC, Patiala was requested to provide the following information:

- i) List of the officers of the Municipal Corporation along with Contact numbers supervising the work of remediation **(Annexure-I)**
- ii) Information for remediation of Legacy Waste Dump Sites **(Annexure-II)**
- iii) Point wise compliance of the hearing decisions conveyed vide letter No. 912-914 dated 12.05.2025 **(Annexure-III)**
- iv) Best practices carried out by the Municipal Corporation, Patiala. **(Annexure-IV)**
- v) List of the Bulk Waste generators to whom directions/ NOC have been issued by the Municipal Corporation, Patiala to handle their solid waste in an Environmentally Sound Manner at their own levels as per the provisions of SWM Rules, 2016 **(Annexure-V)**
- vi) Details of the CCTV cameras installed at the dumpsite and their IP Addresses, status of connectivity as on 07.07.2025. **(Annexure-VI)**

The officials of the Municipal Corporation, Patiala was repeatedly contacted telephonically by the officer of the RO, Patiala and finally requested vide letter no. 2213 dated 27.06.2025 and again vide letter no. 2269 dated 08.07.2025 to provide the aforesaid information. After continuously follow up with the Municipal Corporation, Patiala, the information was provided to the Board on 08.07.2025. Copies of the aforesaid information are attached as Annexure with this report.

6.0 Observations during the visit:

1. A gate with one security personal at its main entrance deputed for the security purposes. No boundaries have been provided at the dump site.
2. 2 No. Methane Detectors installed at dumpsite were found operational and it was informed that it gives a large beep sound as and when methane is detected.
3. The Municipal Corporation has developed a green park at Site A (Reclaimed site) in an about 8 Kanal areas and few plantations around dumpsite.
4. The Bio-remediation work was going on at dumpsite near Sanouri Adda adjoining to Badi Nadi. The following machines were installed at the dumpsite:
 - i) Trommel machine : 02 No.s and these were found in idle condition
 - ii) Pock Lane/ JCBs for loading of garbage : 03 No.s and these were found in operation
 - iii) Kee strack/warrior machine for remediation of garbage : 03 No.s out of which 02 were found in idle condition and other is in operation
5. 03 No. piezometers exist in different location at dumpsite and samples from each piezometer were collected and sent to Board's Labs for analysis & results received from the Board's lab are given as under:

Sr. No.	Test Parameters	Units	Result			Desirable Standards	Remarks
			Borewell 1	Borewell 2	Borewell 3		
1	pH Value	-	7.3	7.3	7.3	6.5-8.5	Within desirable limits
2	Total Dissolved Solids (TDS)	mg/l	543	554	559	500	Beyond desirable limits
3	Chloride	mg/l	46	42	43	250	Within desirable limits

Sr. No.	Test Parameters	Units	Result			Desirable Standards	Remarks
			Borewell 1	Borewell 2	Borewell 3		
4	Sulphate	mg/l	82	74	64	200	Within desirable limits
5	Total Hardness	mg/l	292	295	290	300	Within desirable limits
6	Copper	mg/l	<0.1	<0.1	<0.1	0.05	Within safe desirable limits
7	Zinc	mg/l	<0.1	0.11	<0.1	5	Within desirable limits
8	Iron	mg/l	0.45	0.51	0.40	0.3	Beyond desirable limits
9	Nitrate	mg/l	BDL	0.2	0.3	45	Within desirable limits
10	Arsenic	mg/l	BDL	BDL	BDL	0.01	Within desirable limits
11	Mercury	mg/l	BDL	BDL	BDL	0.001	Within desirable limits
12	Lead	mg/l	BDL	BDL	BDL	0.05	Within desirable limits
13	Cadmium	mg/l	BDL	BDL	BDL	0.01	Within desirable limits
14	Phenolic Compound	mg/l	BDL	BDL	BDL	0.001	Within desirable limits
15	Cyanide	mg/l	BDL	BDL	BDL	0.05	Within desirable limits
16	Hexa Chromium	mg/l	<0.1	<0.1	<0.1	0.05	Within safe desirable limits

Note:

- Location of the Borewell 1- Installed at Samadh of Peer Baba near the dumping site (Approx. 250 feet depth)
 - Borewell 2- Installed at Jain Samadhi Mandir which is located in front side of the dumping site (Approx. 200 feet depth)
 - Borewell 3- Installed at Cremation Ground of Ragho Majra which is located adjacent to the dumping site (Approx. 300 feet depth)
6. It was informed that permanent water hydrants system installed at the dumpsite to extinguish any fire on the dumpsite had been stolen. However, fire brigade was found stationed at the dumpsite.
 7. CCTV Cameras installed at the dumpsite were found in operation and the same has yet to be integrated with the Board's website.
 8. As per the record submitted, approximately 1.43 Lacs MT legacy waste has been dumped at the site as on 08.07.2025. Fresh Municipal Solid Waste @187 TPD is also being dumped at the Dump Site.
 9. ETP installed for treatment of leachate at dumpsite were found non-functional.
 10. Material Recovery Facility (MRF) Centre located at focal point was visited and it was observed that 98 No. honey comb pits were provided for the composting of wet waste. The details of the machinery provided are given as under:
 - i. Bailing machines for the plastic waste: 04 No.s, Out of which 02 has yet to be installed
 - ii. Organic waste composter 2.5 TPD : 02 No.s
 - iii. Shredder for shredding of kitchen waste: 02 No.s
 - iv. Screening machines : 03 No.s
 - v. Coconut shredder machines: 02 No.s
 - vi. Conveyor belt: 01 No.
 - vii. Dryer Fan : 01 No.
 - viii. Small Weighing Machine : 02 No.s



7.0 Other Observations:

1. Municipal Corporation Patiala has made an agreement with Indian Pollution Control Association (IPCA) for execution of 5 TPD wet and dry waste processing plant and 8 TPD Multiple Layer of Plastic (MLP) on 16/01/2024 for which IPCA has obtained Consents under both the Acts for the manufacturing of Recycled Plastic Board @ 10 MT/Day by using Rigid Plastic @ 1, Flexible Plastic @ 2 MT/Day, Multi Layered Plastic @ 7 MT/Day as raw material which are valid up to 30/09/2028.
2. With reference to Decision No. 1 of the personal hearing, it is submitted that the Board has imposed Environmental Compensation (EC) amounting to ₹55 lakhs on the Municipal Corporation, Patiala for the period 01.07.2020 to 31.12.2024. Period-wise details of the imposed EC are enclosed as **Annexure-VII**. Out of the total amount, the Municipal Corporation, Patiala has deposited ₹39 lakhs with the Board, whereas the remaining ₹16 lakhs has yet to be deposited. In this regard, the Municipal Corporation has informed that the balance amount of ₹16 lakhs will be deposited shortly.
3. In compliance with the decision No. 2 of the personal hearing, it was informed that out of total waste identified of 3.29 Lacs MT, 1.86 lacs MT have already been bio-remediated and whereas remaining 1.43 lacs MT shall be remediated by 30.09.2025 but is unlikely to be completed due to the ongoing monsoon season.
4. In compliance with the decision No. 3 of the personal hearing, the following compliances has yet to be made:
 - a) Proposed CBG plant has yet to be installed at Village Dudhar, Teh & Distt. Patiala.
 - b) SWM Compliance strategy is being re-evaluated in view of the discontinuation of the earlier projects and underperformance of key contractors.
 - c) It was informed that the following steps are being taken:
 - Floating of new tenders or engaging alternate qualified agencies for collection, segregation and processing of waste
 - Performance review and potential termination of the contract with M/s Sagar Motors, Latur, Maharashtra.
 - Preparation of a Detailed Project Report (DPR) for setting up a Waste-to Energy Plant.



- Identification of new technology partners and agencies for handling dry and wet waste streams effectively.
5. In compliance with the decision No. 4 of the personal hearing, the Bank guarantee of amount Rs. 10 lacs as decided in the last personal hearing dated 14.02.2024 as an assurance of compliance with Solid Waste Management Rules, 2016 is yet to be deposited.
 6. In compliance with the decision No. 5 of the personal hearing, it was informed that no major fire incidents have occurred in the year 2025 and minor cases are being addressed promptly without escalation.
 7. In compliance with the decision No. 6 of the personal hearing, ETP for treatment of leachates being generated from the legacy dumpsite has yet to be made operational.
 8. In compliance with the decision No. 7 of the personal hearing, Municipal Corporation, Patiala has submitted that efforts to implement the 3Rs strategy as a model for public awareness are being made by them but the solid waste in open has been observed at the various places in the city .
 9. In compliance with the decision No. 8 of the personal hearing, the Municipal Corporation, Patiala is carrying out vermicomposting at the MRF Centre located in Patiala. However, considering the large volume of wet waste generated in District Patiala, the capacity of waste processing through this method needs to be significantly enhanced.
 10. In compliance with the decision No. 9 of the personal hearing, Municipal Corporation, Patiala has made only 04 Challans to the violators of the plastic bans and seized only 1.3 Kg material during the period from 01.01.2025 to 30.06.2025.
 11. The following Best Practices is being carried out by the Municipal Corporation, Patiala:
 - a) A pilot project launched in ward No. 17 and 55 to enhance Door-to-Door Collection to ensure source segregation.
 - b) 246 compost pits are made functional across the city to promote localized wet waste processing.
 - c) A dedicated IEC team consisting of 01 IEC expert, 04 Community facilitators and 18 motivators has been constituted to build community ownership and creating awareness.
 12. Municipal Corporation, Patiala has identified 83 Bulk waste generators to whom directions were issued to handle their solid waste as per the

SWM Rules, 2016. (List attached as **Annexure-5**)

13. As informed by the Municipal Corporation, Patiala, 02 fire drills were conducted during the month of July, 2025.
14. Total 10 CCTV cameras have been installed at MC, Patiala, however, the same has yet to be integrated with Board's website.
15. Municipal Corporation, Patiala has not complied with point No. 11 of the Rule 22 of Solid Waste Management Rules, 2016 w.r.t Bio-remediation or capping of old and abandoned dumpsites till date.

Besides the above, it is important to mention here that in compliance with the directions of the Hon'ble National Green Tribunal (NGT) in Original Application No. 213 of 2025 titled Sanjiv Kumar Vs State of Punjab and Davinder Pal Singh Vs State of Punjab (O.A. No. 434/2023), w.r.t. burning of solid waste at the municipal solid waste dumpsite, a joint committee comprising of District Magistrate, Patiala, authorized person of Member Secretary, Punjab Pollution Control Board (PPCB), was constituted to visit the solid waste dumpsite at Patiala, associate the complainant and the representatives of project proponents, verify the actual position and suggest appropriate remedial action.

Accordingly, the committee comprising of Ms. Preeti Yadav, Deputy Commissioner Patiala, Sh. Rajesh Chopra, Senior Environmental Engineer, Sh. J.P. Singh, Executive Engineer & Sh. Navinder Singh, Medical Officer from MC Patiala; Sh. Gurkaran Singh, Environmental Engineer & Sh. Mohit Singla, Environmental Engineer, Regional Office, PPCB, Patiala and the complainant, Sh. Sanjiv Kumar, visited the site on 08.07.2025.

During visit, it was observed that work of remediation of legacy waste was being undertaken by M/s Sagar Motors, Latur, Maharashtra at dumpsite. No burning of solid waste was observed by the Joint Committee and Methane meters having fire alarm system have been installed at site. Further, a fire brigade truck was also standing at the site. The company representative and MC officials informed that the total solid waste shall be remediated within three months' time.

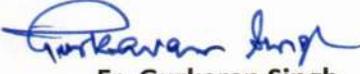
As per the orders of the Hon'ble NGT, the Joint Committee shall separately submit report for further file the report in Hon'ble NGT.

8.0 Conclusion/ Recommendation

- i) Municipal Corporation, Patiala has partially complied with the 1, 2, 5, 7, 8 points of the personal hearing and whereas, has not complied with point No. 3,4, 6, 9 of the decisions of the personal hearing held on 07.05.2025. As such, the Municipal Corporation, Patiala be directed to comply with the decision of the personal hearing held on 07.05.2025 in letter and spirit.
- ii) Environmental Compensation amounting to Rs 06 lacs be imposed on the Municipal Corporation, Patiala for the non-compliance of activities mentioned at Sr No. 11 of SWM Rules, 2016 for the period of 01.01.2025 to 30.06.2025.
- iii) Municipal Corporation, Patiala be directed to deposit the balance amount of Environmental Compensation amounting to Rs. 16 lacs imposed on it up to 31 12.2024 to the Board, immediately.
- iv) From the perusal of the analysis report of the ground water samples collected from the piezometers installed at dumpsite, it has been concluded that concentration of the various parameters except TDS and Iron are within the desirable limits as given in IS10500:2012 and whereas TDS and Iron are marginally above the desirable standards.
- v) As per the information provided by the Municipal Corporation, Patiala, a total of 5,000 MT of solid waste has been bio-remediated during the period from 20.06.2025 to 07.07.2025 resulting to an average of approximately 263 MT/day, which is significantly lower than the installed capacity of 1,000 MT/day. Therefore, the Municipal Corporation, Patiala be directed to utilize the full capacity of the available machinery to expedite the completion of the bio-remediation work at the earliest.
- vi) Municipal Corporation, Patiala be directed to submit an Action Plan for all its 60 wards, clearly indicating the timelines and responsibilities of the concerned officials for ensuring segregation of Municipal Solid Waste, along with the penalty mechanism to be imposed on citizens violating the Rules.
- vii) Municipal Corporation, Patiala be asked to comply with the following observations made by the team:
 - (a) Permanent hydrant system should be re-installed at the dumpsite.
 - (b) CCTV cameras to be connected with the Board's website.
 - (c) Regulatory clearances be obtained from the Board.

- (d) Plantation to be increased at the dumpsite.
- (e) Boundary to be provided all around the dumpsite especially towards the Patiala Nadi to avoid littering of solid waste into the Patiala Nadi.
- (f) Increase the frequency of the Mock Drills.
- (g) Impose fine on the bulk consumers not complying with the Solid Waste Management Rules, 2016.


Er. Dharamvir Singh,
Assistant Environmental Engineer,
PPCB, Regional Office, Patiala


Er. Gurkaran Singh,
Environmental Engineer,
Regional Office, Patiala


Er. Parveen Saluja,
Senior Environmental Engineer (HQ-3),
PPCB, Head Office Patiala

Annexure-I

List of Officers Supervising Remediation Work

Sr. No.	Name of Officer	Designation	Mobile Number	Area of Responsibility
1	Rajinder Kumar Chopra	SE	9646050729	Overall Supervision Legacy Waste Remediation
2	Jatinder Pal Singh	XEN	9780017375	In-Charge Legacy Waste Remediation
3	Hardeep Singh	SDO	9872931674	Legacy Waste Remediation
4.	Harvinder Singh	Sanitary Inspector	9814575844	Legacy Waste Remediation
5.	Sanjeev Kumar	Chief Sanitary Inspector	9463690904	Overall Supervision Fresh Waste Management
6.	Rajesh Kumar	Sanitary Inspector	9988851007	In-Charge Fresh Waste Management

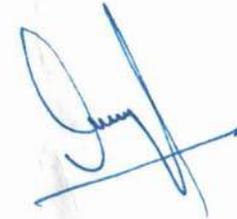
INFORMATION FOR REMEDIATION OF LEGACY WASTE DUMPSITE

Name of city	Dumpsite Location	Quantity of waste at dumpsite (T)	Is fresh waste still being dumped at the dumpsite	If yes, then quantity of waste being dumped (TPD)	Has remediation of Legacy waste been done (Y/N/under consideration)	If Y/under consideration please attach Action Plan	Has disposal of Legacy Waste been planned in accordance with CPCB Guidelines (Y/N)	Has Leachate Management System been provided (Y/N)
Municipal Corporation Patiala	Sanouri Adda, Sanour Road Patiala	143000	Yes	187 TPD	Under Consideration	30-09-25	Yes	No

XEN (J.P.S H)

M/N

Nar



Haninder
SI

Annexure-III

Compliance Report: Municipal Corporation Patiala

S. No.	Decisions of Chairman, PPCB	Detailed Remarks of Municipal Corporation, Patiala
1	MC Patiala shall deposit the balance amount of Environmental Compensation amounting to ₹46.00 lakhs imposed on it up to 31.12.2024 immediately.	Municipal Corporation Patiala acknowledges the Environmental Compensation (EC) of ₹46.00 lakhs imposed by PPCB. Out of this, an amount of ₹30.00 lakhs has already been deposited . The remaining ₹16.00 lakhs is under process and will be deposited by 31-08-2025 . Internal financial approvals and budget allocation have been initiated. The Corporation remains committed to full compliance with the timeline set by the PPCB and is also submitting regular updates on the status of payment to the concerned authorities.
2	MC Patiala shall expedite the bioremediation of legacy waste and ensure it is carried out without further delay.	MC Patiala has initiated a phased and systematic approach to the bioremediation of legacy waste at the Sanour Road dumpsite. Key highlights include: <ul style="list-style-type: none"> • Total waste identified: 3.29 lakh metric tons (MT). • Phase I: Successfully remediated 1.76 lakh MT using bio-mining and trommel screening. • Phase II: 20,000 MT has been processed and removed. The remaining 1.23 lakh MT will be scientifically remediated by 30.09.2025. • In order to ensure real-time monitoring and transparency, high- definition CCTV cameras have been installed across the dumpsite. • The live camera feed has been made accessible to PPCB for external oversight. • Dedicated technical staff are supervising the operations. Weekly review meetings are conducted, and performance is monitored as per CPCB protocol.
3	MC Patiala shall immediately comply with the commitments given before Hon'ble NGT in O.A. No. 434 of 2023 titled Davinder Pal Singh vs State of Punjab and submit a compliance report to the Environmental Engineer, Regional Office, Patiala.	MC Patiala has submitted its detailed compliance report addressing all directives issued under the said case. A copy is annexed as Annexure-5.
4	MC Patiala shall submit a bank guarantee of ₹10 lakhs as	The bank guarantee amounting to ₹10 lakhs will be submitted by 31.07.2025 as per the directions of PPCB. The legal and

	decided in the last personal hearing dated 14.02.2024 as assurance of compliance with Solid Waste Management Rules, 2016.	financial documentation process has been initiated and will be completed well within the stipulated timeline. The guarantee shall serve as an assurance for strict adherence to the provisions under the Solid Waste Management Rules, 2016 including waste segregation, processing, disposal, and environmental safeguards.
5	MC Patiala shall ensure that no fire incident occurs at the dumpsite or anywhere in the city under any circumstances.	<p>MC Patiala has implemented robust fire prevention and emergency response mechanisms, including:</p> <ul style="list-style-type: none"> • Deployment of dedicated fire response teams at the dumpsite. • Installation of fire extinguishers, sand buckets, and water tankers at vulnerable points. • 24x7 surveillance through CCTV cameras, particularly during peak summer months. • Immediate reporting and remedial action protocols are in place and activated on detection of any fire incident. • Awareness drives are conducted to educate informal waste pickers and staff on fire safety. • Till date, no major fire incidents have occurred during this summer but minor cases were addressed promptly without escalation.
6	MC Patiala shall immediately make its ETP operational for treatment of leachates generated from the legacy dumpsite.	<p>The Municipal Corporation is in the process of operationalizing its Effluent Treatment Plant (ETP) to manage leachate generated from the legacy dumpsite.</p> <ul style="list-style-type: none"> • Civil and mechanical works are nearing completion. • The ETP is expected to become fully functional by 30.07.2025. • Once operational, it will ensure that leachate is treated as per environmental standards, thus preventing contamination of groundwater and nearby drains. • A monthly monitoring system will be instituted for leachate quality and volume data, to be shared with PPCB.
7	MC Patiala shall adopt REDUCE, REUSE, RECYCLE (3Rs) strategies to minimize waste generation and manage residual waste as per SWM Rules, 2016.	<p>MC Patiala has been actively implementing the 3R principles through innovative and participatory approaches:</p> <ul style="list-style-type: none"> • Information, Education, and Communication (IEC) campaigns are conducted by a dedicated team comprising 1 IEC Expert, 4 Community Facilitators, and 18 Motivators. • A unique Recycle Café has been developed using discarded materials to showcase creative reuse and raise public awareness. • In the Rose Garden near the old bus stand, swings and benches have been made using scrap tyres, wood, and iron, promoting sustainable urban design.

		<ul style="list-style-type: none"> • Waste collectors are trained to promote source segregation, reuse of plastics, and home composting among residents.
8	MC Patiala may develop vermicomposting/composting for biodegradable solid waste management.	<p>MC Patiala has taken substantial steps in decentralized wet waste processing:</p> <ul style="list-style-type: none"> • 246 compost pits have been developed across the city for processing household and park waste. • Vermicomposting units are in place at select locations and are being scaled up to handle higher volumes of organic waste. • Compost is used for municipal landscaping and is also made available to citizens and farmers. • CCTV cameras have been installed in all 5 operational MRF centers for better supervision and accountability. • A centralized Control Room is under development to monitor real-time waste handling operations at all MRFs and composting units. This system will provide daily operational data, support enforcement, and improve decision-making.
9	MC Patiala will conduct regular inspections and take action against violators of plastic bans and improper waste disposal.	<p>MC Patiala has adopted a strict enforcement regime in coordination with PPCB:</p> <ul style="list-style-type: none"> • Joint inspection teams conduct surprise checks in markets, schools, colonies, and food courts. • Regular Challans and penalties are issued for the use of banned single-use plastic, illegal dumping, burning, and unscientific disposal of waste. • MC has also established a whatsapp helpline and grievance redressal mechanism for reporting violations. • Public awareness campaigns, rallies, and community engagement events are held to promote alternatives to plastic and encourage responsible waste behavior. • School outreach programs are conducted to promote the message of "Say No to Plastic" among children and youth.

Annexure-IV

Best Practices by Municipal Corporation, Patiala**1. Door-to-Door Waste Collection Initiatives**

A pilot project has been successfully launched in Ward Nos. 17 and 55 to enhance source segregation and streamline primary collection. The salient features are:

- **Integration of Waste Collectors:** Waste collectors have been trained and integrated into the door-to-door collection system with clear responsibilities regarding waste segregation.
- **Incentivization through Bonus System:** A performance-based bonus mechanism has been introduced for collectors transporting segregated waste directly to processing units.
- **Elimination of Secondary Collection Point:** As a result of this intervention, one secondary collection point has been eliminated, reducing intermediate handling and enhancing system efficiency.

This model is currently under review for replication in other wards based on its impact.

2. Use of Composting Pits and Promotion of Decentralized Waste Processing

At present, 246 compost pits are functional across the city to promote localized wet waste processing. Key highlights include:

- **Decentralized Composting:** These pits are used for the onsite treatment of wet waste in parks, colonies, and institutional premises.
 - **Utilization of Compost:** The compost produced is used in maintaining green belts, parks, and municipal plantations.
 - **Capacity Building:** Municipal staff and volunteers are regularly trained for effective compost pit management and odour control.
 - **Future Expansion:** Based on current success, MC Patiala intends to expand composting facilities in larger colonies and public institutions.
-

3. Community Participation and IEC Campaigns

To build community ownership and awareness, a dedicated IEC team has been constituted comprising:

- 1 IEC Expert

- 4 Community Facilitators
- 18 Motivators

The team undertakes the following activities on a regular basis:

- **Daily Household Visits:** Conducting awareness on source segregation, home composting, and avoiding single-use plastic.
- **Community Outreach:** Organizing street plays, school sessions, market rallies, and RWA meetings to sensitise various stakeholder groups.
- **Mass Communication Tools:** Use of pamphlets, posters, mobile vans, and public announcements to ensure wide outreach across all sections of society.
- **Feedback Mechanism:** Feedback from households is collected and incorporated into planning to improve service delivery and citizen engagement.

These efforts have led to improved waste segregation, reduced use of plastic, and strengthened public participation in solid waste management

Annexure-V

List of Bulk Waste Generators Issued Directions

S. No	Ward no.	Name	BGG Type	Date of Issued Directions
1	4	The Shaurya	Hotel	28-03-2024
2	15	Clarion Inn Amps	Hotel	28-03-2024
3	16	Motel Sunrise	Hotel	28-03-2024
4	29	Hotel Eqbal Inn	Hotel	28-03-2024
5	51	Narain Continental	Hotel	28-03-2024
6	52	Nimrana Hotel	Hotel	28-03-2024
7	52	Mohan Continental	Hotel	28-03-2024
8	53	Garden Resort Hotel and Restaurant	Hotel	28-03-2024
9	53	Swagath	Hotel	28-03-2024
10	5	Kohli Sweets Tripuri	Restaurant	28-03-2024
11	16	Jaggi sweets Sirhind road	Restaurant	28-03-2024
12	34	Sahni Bakery YPS Road	Restaurant	28-03-2024
13	36	Sheetal Restaurant Lower Mall Patiala	Restaurant	28-03-2024
14	36	Nagpal 1 Fountain Chowk	Restaurant	28-03-2024
15	36	Nagpal 2 Fountain Chowk	Restaurant	28-03-2024
16	36	Gopal Sweets Fountain Chowk	Restaurant	28-03-2024
17	36	Club 16	Restaurant	28-03-2024
18	46	Jaggi sweets Adalat Bazar	Restaurant	28-03-2024
19	51	Sahni Bakery Lahori Gate	Restaurant	28-03-2024
20	52	Gopal Sweets Leela Bhawan	Restaurant	28-03-2024
21	53	Jaggi sweets 22 no. Phatak	Restaurant	28-03-2024
22	53	Café & Ecco Ale House	Restaurant	28-03-2024
23	53	Biryani by Killo	Restaurant	28-03-2024
24	53	Nagpal Fine Dine	Restaurant	28-03-2024
25	55	Sahni Bakery 22 no. Phatak	Restaurant	28-03-2024
26	55	Mocha	Restaurant	28-03-2024
27	55	T.N.G Hotel	Restaurant	28-03-2024
28	59	Elevate	Restaurant	28-03-2024
29	59	Sagar Ratana	Restaurant	28-03-2024
30	52	Rajindra Gymkhana & Maharani club Badi baradari	Club	28-03-2024

31	2	Bhangu Dhaba	Dhaba	28-03-2024
32	14	Apna Dhaba	Dhaba	28-03-2024
33	46	Agya Singh Dhaba Anar Dana Chowk	Dhaba	28-03-2024
34	56	Sahni Dhaba	Dhaba	28-03-2024
35	4	Phulkiyan Enclave	Gated Colony	28-03-2024
36	5	Bhakra Enclave	Gated Colony	28-03-2024
37	38	Jyoti Enclave	Gated Colony	28-03-2024
38	39	Sheesh Mahal Enclave	Gated Colony	28-03-2024
39	39	H.R. Enclave	Gated Colony	28-03-2024
40	53	P&T Colony	Gated Colony	28-03-2024
41	19	DCW	Gated Colony	28-03-2024
42	17	Garden Heights	Apartments	28-03-2024
43	29	HIG Apartments SST Nagar	Apartments	28-03-2024
44	40	Ghalori Gate Govt. Apartments	Apartments	28-03-2024
45	52	Ambey Apartments	Apartments	28-03-2024
46		Sarup Towers	Apartments	28-03-2024
47	34	Gokul Towers	Apartments	28-03-2024
48	53	City Centre	Apartments	28-03-2024
49	36	Sweet Homes	Apartments	28-03-2024
50	57	Sardar Patel	Apartments	28-03-2024
51	30	Park Hospital	Hospital	28-03-2024
52	50	Mata Kaushaliya Hospital Lohri Gate	Hospital	28-03-2024
53	52	Rajindra Hospital Sangrur Road	Hospital	28-03-2024
54	52	Amar Hospital Near Income Tax Department	Hospital	28-03-2024
55	55	Manipal Hospital Bhupindra Road	Hospital	28-03-2024
56	4	Central jail Near Mini Secretariat	Govt. Office	28-03-2024
57	4	DC Office	Govt. Office	28-03-2024
58	53	Post Office	Govt. Office	28-03-2024
59	53	Income Tax department Near Leela Bhawan	Govt. Office	28-03-2024
60	59	Water supply and Sanitation department (Head office & all divisions) Nabha road	Govt. Office	28-03-2024
61	60	Forest Department Nabha Road	Govt. Office	28-03-2024
62	2	Thapar University Bhadson road	Deemed	28-03-2024

			University	
63	33	National Institute of Sports NIS Chowk	College	28-03-2024
64	34	Govt. College of Girls YPS Chowk	College	28-03-2024
65	36	The Govt Medical College Sangrur Road	College	28-03-2024
66	36	Modi college Near Polo Ground	College	28-03-2024
67	37	Mahindra College Near NIS chowk	College	28-03-2024
68	54	State College of education Near Sadbhawna Hospital	College	28-03-2024
69	54	Govt. Bikram College of Commerce Lehal Colony	College	28-03-2024
70	54	Physical College Punjabi Bagh	College	28-03-2024
71	57	Khalsa College Badungar Road	College	28-03-2024
72	34	Yadwindra Public School YPS Chowk	School	28-03-2024
73	29	Spectra Mall	Mall	28-03-2024
74	30	VRC City Mall	Mall	28-03-2024
75	52	Omaxe Mall Road	Mall	28-03-2024
76	52	Baradari Garden Mall Road	Park	28-03-2024
77	51	Bus stand	Public Places	28-03-2024
78	51	Railway Station Opposite bus stand	Public Places	28-03-2024
79	32	Sabji Mandi, Sanaur Road	Sabji Mandi	28-03-2024
80	41	Sabji Mandi Near Ghalori Gate	Sabji Mandi	28-03-2024
81	53	Kali Mata mandir	Religious Place	28-03-2024
82	34	Gurudwara Moti Bagh	Religious Place	28-03-2024
83	13	Gurudwara Dukhniwaran Sahib	Religious Place	28-03-2024

Annexure-VI

Details of CCTV Installed at Dump Site

Camera No.	Location	IP Address	Live Feed Available	Remarks
1	Inside Dumpsite Entrance	Analog	Yes	Covers Main Gate & Main Road
2	Inside Dumpsite Entrance	Analog	Yes	Covers Main Gate & Main Road
3	Outside the Shed	Analog	Yes	Covers Weighbridge
4	Outside the Shed	192.168.1.104	Yes	Covers Weighbridge
5	Park	192.168.1.107	Yes	Covers Park Area
6	Park	192.168.1.109	Yes	Covers Road
7	Park	192.168.1.18	Yes	Covers Garbage Area
8	Park	Analog	Yes	Covers Garbage Area
9	Inside the Shed	192.168.1.101	Yes	Covers Machinery
10	Inside the Shed	Analog	Yes	Covers Machinery
11	Inside the Shed	Analog	Yes	Covers Machinery
12	Inside the Shed	Analog	Yes	Covers Machinery
13	Inside the Shed	Analog	Yes	Covers Machinery
14	Inside the Shed	192.168.1.112	Yes	Covers Machinery
15	Outside the Shed	192.168.1.108	Yes	Covers Garbage Area
16	Outside the Shed	192.168.1.106	Yes	Covers Garbage Area
17	Outside the Shed	192.168.1.102	Yes	Covers Garbage Area
18	Outside the Shed	192.168.1.103	Yes	Covers Garbage Area

Annexure-VII

Details of Environmental Compensation (MC, Patiala)

Sr. No.	Period	EC Imposed (in Lacs)	EC deposited (in Lacs) (As on 30.06.2025)
1	01.07.2020 to 31.03.2021	10	39
2	01.04.2021 to 28.02.2022	11	
3	01.03.2022 to 30.09.2023	19	
4	01.10.2023 to 31.03.2024	06	
5	01.04.2024 to 30.06.2024	03	
6	01.07.2024 to 31.12.2024	06	
Total		55	39

Balanced EC to be deposited: 16 Lacs

Annexure-VIII



Plate-1: Google Image of Site A and Site B



Plate-2: Site B of about 6 acres



Plate-3: Site B (6 acres) Work of Bio-remediation under process



Plate-4: Site B (6 acres) Work of Bio-remediation under process



Plate-5: Site B (6 acres) Warrior 1200 in Idol condition



Plate-6: Methane Detector sensors



Plate-7: Processing shed for Legacy Waste

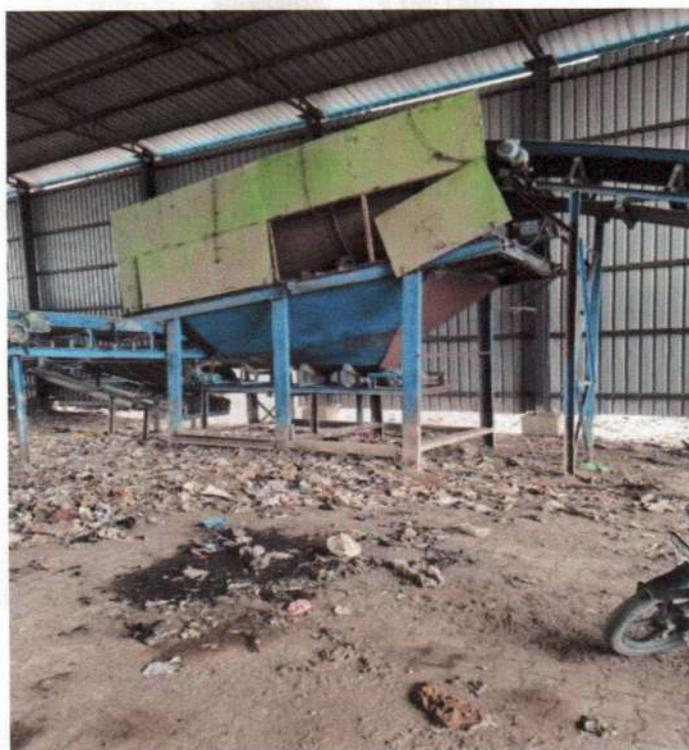


Plate-8: Trommel 1 in idol condition in the Processing shed



Plate-9: Trommel 2 in idol condition in the Processing shed

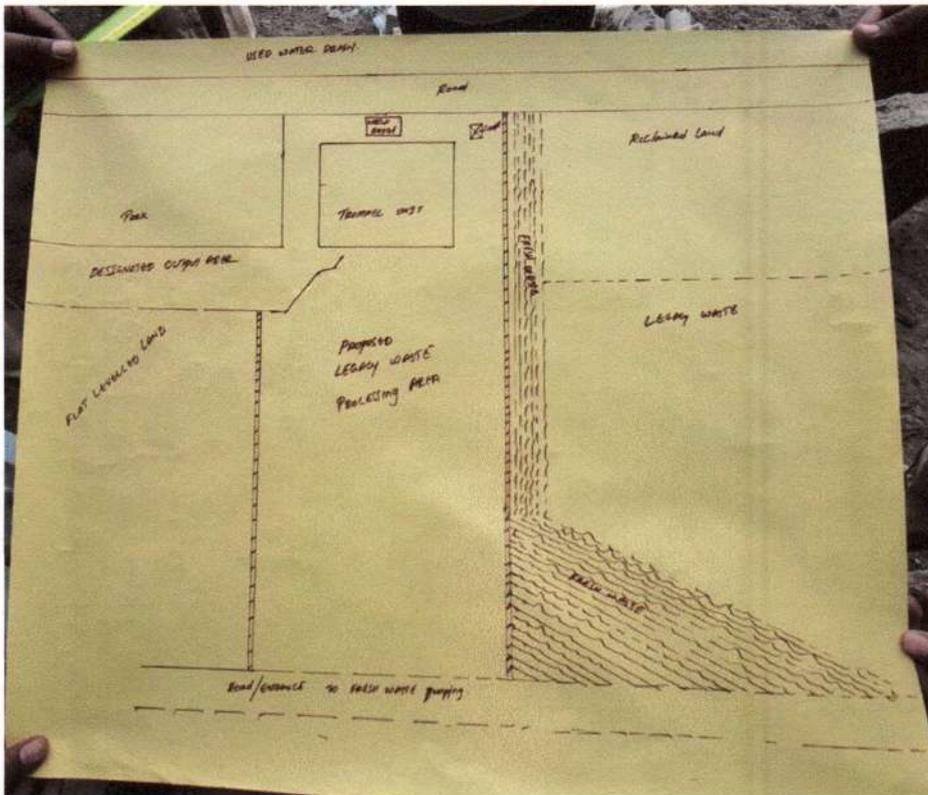


Plate-10 : Line Diagram of the MSW Site



Plate-11: Two Composters installed at MRF Centre, Focal Point, Patiala



Plate-12: Two Shredders for shredding of kitchen waste installed at MRF Centre, Focal Point, Patiala



Plate-13: Two Baling machines for the plastic waste installed at MRF Centre, Focal Point, Patiala



Plate-14: Plastic Waste in MRF Centre



Plate-15: Two Baling machines for the plastic waste in idol condition at MRF Centre, Focal Point, Patiala



Plate-16: Honey Comb composting pits for wet waste constructed at MRF Centre, Focal Point, Patiala



PUNJAB POLLUTION CONTROL BOARD CENTRAL LABORATORY

NABL Accredited & ISO 45001: 2018 (OII&S) certified Laboratory
WATER LAB, HEAD OFFICE, VATAVARAN BHAWAN, PATIALA, PUNJAB
Email: solab2010@gmail.com; Website: www.ppcbonline.org

TEST REPORT



Test Report Code : GW-80-82
 Report Issue Date : 08.07.2025
 Report Sent to (Name & Address) : Ground Water Samples from Municipal Solid Waste dumping Site of Patiala
 Date of Sample Receipt : 21.06.2025
 Sample Registration No. : GW-80-82
 Sample Description : Ground Water Sample
 Type of Sample : Grab
 Analysis Duration : 21.06.2025 to 08.07.2025
 Sampling Location : Ground Water Samples from Municipal Solid Waste dumping Site of Patiala
 Date of Sample Collection : 20.06.2025
 Name of Sample Collecting Officer : Er. Dharam Soni, AEE
 Sampling Protocol : IS 17614 (Part-10): 2021
 Sample Quantity : 24.0 L
 Sample Packing : Plastic Bottle

Test Results (Water Quality Analysis)

Sr. No.	Test Parameters	Units	Result			Test Method
			Borewell installed at Samadh of Peer Baba near the dumping site (approx. 250 feet depth)(GW-80)	Borewell installed at Jain Samadhi Mandir which is located in front side of the dumping site (Approx. 200feet depth)(GW-81)	Borewell installed at Cremation Ground of Ragho Majra which is located adjacent to the dumping site (Approx. 300 feet depth)(GW-82)	
1	pH Value	-	7.3	7.3	7.3	IS 3025 Part-11
2	Total Dissolved Solids (TDS)	mg/l	543	554	559	IS 3025 Part-16
3	Chloride	mg/l	46	42	43	IS 3025 Part-32
4	Sulphate	mg/l	82	74	64	IS 3025 Part-24, Sec/1
5	Total Hardness	mg/l	292	295	290	IS 3025 Part-21
6	Copper	mg/l	<0.1	<0.1	<0.1	Apha-24 th Ed. 3111-B
7	Zinc	mg/l	<0.1	0.11	<0.1	Apha-24 th Ed. 3111-B
8	Iron	mg/l	0.45	0.51	0.40	Apha-24 th Ed. 3111-B

---End of Report---

Name, Designation & Signature of Analyst

Name & Designation of Authorized Signatory
 Avtar Singh
 Scientific Officer
 (Seal & Signature)



PUNJAB POLLUTION CONTROL BOARD CENTRAL LABORATORY

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1	Nitrate	mg/l	BDL	0.2	0.3
2	Arsenic	mg/l	BDL	BDL	BDL
3	Mercury	mg/l	BDL	BDL	BDL
4	Cadmium	mg/l	BDL	BDL	BDL
5	Lead	mg/l	BDL	BDL	BDL
6	Phenolic Compound	mg/l	BDL	BDL	BDL
7	Cyanide	mg/l	BDL	BDL	BDL
8	Hexa Chrom	mg/l	<0.1	<0.1	<0.1

BDL means below method Detection Limit.

---End of Report---

Endst. No: 24577-79

A copy of the above is forwarded to the:-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-I Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office-Patiala.

Dt. 14/7/25

Name, Designation & Signature of Analyst

Name & Designation of Authorized Signatory

Avtar Singh
Scientific Officer
(Seal & Signature)